

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ROEVPL VENTURES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ROEVPL Ventures Private Limited
2.	Date of incorporation of corporate debtor	28/11/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51900MH2005PTC157592
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 502, Plot No. 91/94, Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055. Principal Office: Oposit Shakshi Hotel, Ward 4, Block Maihar, NH 7 Katni Road, Maihar, Satna, Madhya Pradesh, 485771.
6.	Insolvency commencement date in respect of corporate debtor	18-02-2026
7.	Estimated date of closure of insolvency resolution process	17-08-2026 (180 days from the order dated 18-02-2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited - Through its Director - Mr. Ritesh Prakash Adatiya IBBI Reg. No.: IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-35, 1st Floor Jangpura Extension, Jangpura, South Delhi, New Delhi – 110014. Email Id – ipe@npvca.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 10th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054. Process Email Id: cirp.roevplventures@npvinsolvency.in For filing claims, please go to the claims section of below mentioned website: https://www.npvipe.global/
11.	Last date for submission of claims	04-03-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in https://www.npvipe.global/ (b) <u>Not Applicable</u>
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Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court- VI has ordered the commencement of a Corporate Insolvency Resolution Process of the ROEVPL Ventures Private Limited on 18-02-2026.

The creditors of ROEVPL Ventures Private Limited, are hereby called upon to submit their claims with proof on or before 04-03-2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - NA

Submission of false or misleading proofs of claim shall attract penalties.



**IPE – NPV Insolvency Professionals Private Limited
Through its Director – Mr. Ritesh Prakash Adatiya
Appointed as Interim Resolution Professional
In the Matter of ROEVPL Ventures Private Limited**

Date: February 19, 2026

Place: Ahmedabad

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

Validity of AFA: December 31, 2026

Email for Correspondence – cirp.roevplventures@npvinsolvency.in

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
 (An Indian Public Limited Company)
 CONCOR BHAWAN, C-3, Mathura Road New Delhi - 110076

EXPRESSION OF INTEREST (E.O.I.)
 CONCOR invites Expression of Interest (E.O.I.) from the applicant, reputed manufacturers authorized suppliers for supplying the 20' or 40' Hybrid Reefer Containers equipped with passive cooling technology. Important dates are under:-

TCNOE 03 SUPPLY OF REEFER CONTAINERS E.O.I. 2025-26

Name of Work: EXPRESSION OF INTEREST (EOI) FOR SUPPLY OF 40' REEFER CONTAINERS EQUIPPED WITH PASSIVE COOLING TECHNOLOGY

Publication of E.O.I. On 19.02.2026
 Last Date & Time of Submission of E.O.I. Up to 05.03.2026 (up to 16:00 hrs)

Interested parties to visit detailed terms and conditions of an E.O.I. uploaded on the www.ccil.co.in or eprocure.gov.in before submitting the proposal. Kindly visit website regularly. CONCOR reserves the right to reject any or all of the applications without assigning any reasons therefor.

Executive Director (CC, SAN, CSR & CRPO)

KIROSKAR BROTHERS LIMITED
 A Kiroskar Group Company
 Registered Office: Yamuna, S. No. 98 (3 to 7), Plot No. 3, Banner, Pune - 411 045.
 CIN No. L29113PN1920PLC000670

Notice - Special Window for re-ldgement of transfer requests of physical shares

Notice is hereby given that the Securities and Exchange Board of India vide its circular No. HO/38/13/11(2026)-MIRSD-PD/1750/2026 dated January 30, 2026 has provided special window of one year from February 05, 2026 to February 04, 2027 for re-ldgement of transfer requests of physical shares which were submitted by the investors prior to April 01, 2019, however, requested / returned by the Company/its RTA due to deficiencies. Investors are requested to take advantage of this Special Window and refer above SEBI circular for details.

For KIROSKAR BROTHERS LIMITED

Place : Pune Sd/-
 Date : February 19, 2026 Devang Trivedi
 Company Secretary
 * Email : ghrivancs@redsaal.com | Website : www.kiroskarbrospumps.com

PUBLIC NOTICE
 (Under Section 102 of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. NANDKUMAR KHATTUMAL HARCHANDANI GUARANTOR OF M/S. N KUMAR PROJECTS & INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULAR

- Name of the Personal Guarantor: Mr. Nandkumar Khattumal Harchandani
- Name of the Personal Guarantor (last known): Mr. Nandkumar Khattumal Harchandani R/At. 469, Poonam Villa, New Colony, Nagpur-440001, Maharashtra, & J, The Nandkumar OSH, Plot No. 3, Sector-4, Dwarka, New Delhi-110078.
- Insolvency Commencement Date in respect of the Personal Guarantor: 17.02.2026
- Details of Adjudicating Authority: National Company Law Tribunal, Mumbai Bench - II
- Name and Registration Number of the Insolvency Professional acting as Resolution Professional: M/s. S. Gopalakrishnan Reg. No.: IBBI/IPA/002/IP/000151/2017-18/10398
- Address and e-mail of the Resolution Professional, as registered with the Board: Registered Email-id: gopk33@gmail.com 203, The Ghatakpur Nilrathi CHS, Jethabai Lane, Ghatakpur (East), Mumbai 400077
- Address and e-mail to be used for correspondence with the Resolution Professional: Email: gopk33@gmail.com prajnanandkumar@gmail.com
- Last date for submission of claims: 12th March 2026.
- Relevant Forms: Form B as prescribed under Regulation 7 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019

Web link for downloading the form: <https://ibbi.gov.in/en/home/downloads>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-II, has ordered the commencement of Insolvency Resolution Process of Mr. Nandkumar Khattumal Harchandani vide order no. C.P. (IB) NO. 469 of 2024 dated 17th February, 2025 under Section 102 of the Insolvency and Bankruptcy Code, 2016.

The creditors of Mr. Nandkumar Khattumal Harchandani are hereby called upon to submit their claims with proof on or before 12th March 2026 to the Resolution Professional as prescribed under Regulation 7 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 in Form B at the address mentioned against Entry No. 7.

The Creditors shall submit their claims with proof by electronic means or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19th February, 2026
 Place: Mumbai

Sd/-
Mr. S. Gopalakrishnan
 Insolvency Resolution Professional
 Personal Guarantor of M/S. N Kumar Projects & Infrastructure Private Limited
 Registration Number: IBBI/IPA/002/IP/000151/2017-18/10398
 AFA Validity Date: 31st December 2026

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KISHORE KALAYNI CORP LLP

RELEVANT PARTICULARS

- Name of corporate debtor: KISHORE KALAYNI CORP LLP.
- Date of incorporation of corporate debtor: 15-02-2021
- Authority under which corporate debtor is incorporated: The Registrar of Companies, Mumbai
- Corporate Identity Number / Limited Liability Identification Number of corporate debtor: LLPIN: AAJ-5433
- Address of the registered office and principal office (if any) of corporate debtor: Regd. Office: Plot No. 302, Omega House, Chatterjee Lane, Hirandandani Gardens, Powai, Mumbai - 400076, Maharashtra, India. National Company Law Tribunal, Mumbai Bench-II, Phase-II, Datta Bunder, Vashi, Mumbai, Maharashtra, India.
- Insolvency commencement date in respect of corporate debtor: 19-02-2026 (Order pronouncement date by Hon'ble NCLT, Mumbai, Bench-VI)
- Estimated date of closure of insolvency resolution process: 19-08-2026 (Being 180 days from the insolvency commencement date)
- Name, address, email address and the registration number of the interim resolution professional: M/s. Vandana Garg Registration No. IBBI/IPA/001/IP/000225/2016-17/10098 Registered Address: Unit 307, 3rd Floor, Experience Loha Supremes 2, Vajra Estate, Panchsakhadi, Thane - 400044, Maharashtra, India. Email: city_mumbai@gmail.com; vandnagarg@gmail.com; Mobile No. +91 8828098468
- Last date for submission of claims: 12-03-2026
- Classes of creditors, if any, under clause (b) of sub-section (4A) of section 21: Not Applicable
- Name of insolvency professional, identified to act as Authorized Representative of creditors in a class (Three names for each class): Not Applicable
- (a) Relevant Forms and (b) Details of authorized representatives (are available at): <https://www.ibbi.gov.in/home/downloads> Not Applicable
- Relief Forms and Details of authorized representatives (are available at): (a) www.ibbi.gov.in (b) www.nrtiprce.gov.in/ (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-VI has ordered the commencement of a corporate insolvency resolution process against KISHORE KALAYNI CORP LLP on 19-02-2026 (order pronouncement date). The creditors of KISHORE KALAYNI CORP LLP are hereby called upon to submit a proof of their claims on or before 12-03-2026 to the Interim Resolution Professional at the address mentioned against Item 8 thereabove. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 19-02-2026
 Place: Mumbai

Sd/-
Vandana Garg
 Interim Resolution Professional
 Registration No. IBBI/IPA/001/IP/000225/2016-17/10098

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROEPLV VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS

- Name of corporate debtor: ROEPLV Ventures Private Limited
- Date of incorporation of corporate debtor: 26/11/2005
- Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Mumbai
- Corporate Identity Number / Limited Liability Identification No. of corporate debtor: UES0900000000000197992
- Address of the registered office and principal office (if any) of corporate debtor: Regd. Office: 502, Plot No. 91/94, Pashchim Colony, Santacruz East, Mumbai 40, Mumbai, Maharashtra, India. 400026. **Principal Office:** Oppost Shalighi Hotel, Ward 4, Block Mahan, NH 7 Karm Road, Malhar, Santra, Malhar Project, 495771.
- Insolvency commencement date in respect of corporate debtor: 18/02/2026
- Estimated date of closure of insolvency resolution process: 17/08/2026 (180 days from the order dated 18/02/2026)
- Name and registration number of the insolvency professional acting as interim resolution professional: M/s. Insolvency Professionals Private Limited Through its Director - Mr. Bishesh Prakash Ahluwalia ESI No. No. IBBI/PE/004/PA/2/2022/23/50022
- Address and e-mail of the interim resolution professional, as registered with the Board: Address: H-35, 1st Floor Jangruwaj, Jangruwaj, South Delhi, New Delhi - 110014. Email: bpa@iprpl.com
- Address and e-mail to be used for correspondence with the interim resolution professional: Correspondence Address: 10th Floor, 1003, 2nd Fl., New Andra Line, (Bandra Road, Thane), Anandnagar - 400054. **Process Email:** iprpl@iprpl.com For filing claims, please go to the claims section of below mentioned website: <https://www.iprpl.com/>
- Last date for submission of claims: 12-03-2026
- Classes of creditors, if any, under clause (b) of sub-section (4A) of section 21: Not Applicable
- Name of insolvency professional, identified to act as Authorized Representative of creditors in a class (Three names for each class): Not Applicable
- Relief Forms and Details of authorized representatives (are available at): (a) www.ibbi.gov.in (b) www.nrtiprce.gov.in/ (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court, VI has ordered the commencement of a Corporate Insolvency Resolution Process of the ROEPLV Ventures Private Limited on 18-02-2026. The creditors of ROEPLV Ventures Private Limited, are hereby called upon to submit their claims with proof on or before 04-03-2026 to the Interim Resolution Professional at the address mentioned against item 8 thereabove. The financial creditors shall submit their claims with proof by electronic means only. All other creditors shall submit their claims with proof by electronic means only. A financial creditor belonging to a class, as listed against the entry No. 12, shall include in their proof of claim, the name of the Interim Resolution Professional and the date of their entry No. 13 to act as an authorized representative of the class (specifically class) in Form B. Submission of false or misleading proofs of claim shall attract penalties.

Date: February 19, 2026
 Place: Ahmedabad

Sd/-
Mr. Bishesh Prakash Ahluwalia
 Insolvency Professional
 Appointed as Interim Resolution Professional in the Matter of ROEPLV Ventures Private Limited
 IBBI Reg. No. IBBI/PE/004/PA/2/2022/23/50022
 Validity of AFA: December 31, 2026

Email for Correspondence: clpr@roevplventuresprivate.com

WIZZMONI FINANCIAL SERVICES LIMITED
 (Formerly Unimoni Financial Services Limited)
 RO: H.G. 12 & 13 Ground Floor, North Block, Mangal Centre, Dickenson Road, Bangalore - 560 022. CIN No. U05110KA1999PLC019175

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by WIZZMONI FINANCIAL SERVICES LIMITED (Formerly Unimoni Financial Services Limited) on 23.02.2026 at 10:00 am at the respective centers given below. The Gold Ornaments to be auctioned belong to various accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Dividend Loan Accounts of our various Customers mentioned below with branch name.

Auction Centre Address & Loan Nos: MUMBAI - ANDHERI (MUM - 101-105, FIRST FLOOR, EXPRESS CHAMBERS, ANDHERI-KURLA ROAD, SHOP: 735622273) 2217173, MUMBAI - BORIVALI (MBS - BOURNABOND No 3, SHOP: 12, DOKUSUMER NAGAR, KORA KENDRA OFFICE, BORIVALI, MUM - 400026) 2179994, MUMBAI - MIRA ROAD (MU - OFFICE NO 1.2.3, FIRST FLOOR, S2 - SHOPPING CENTRE, BUILDING NO. A, 63/64, SHANTHI-40107, SHOP No. 08191942430) 2170760, 2244154, 2171136, 2151598.

(Reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice)

EXPRESS

See India and the World

without spending a single rupee from your pocket.

Not everyone gets paid to travel...
Assistant Tour Managers and Tour Managers do!

At Veena World, Assistant Tour Managers start with hands-on experience - managing guests, coordinating logistics, and learning travel from the ground up. Today, nearly 400 Tour Managers and Assistant Tour Managers power our on-ground guest experience. With the right mindset, skills, and performance, Assistant Tour Managers grow into full-fledged Tour Managers. That's when the world truly opens up.

Career growth based on performance
 Asst Tour Manager(India) - Tour Manager(India) - Tour Manager(World)

Many of our Tour Managers have travelled to 50-75 countries while building a stable and respected career in the travel industry.

Walk-in Interview
for Assistant Tour Managers
 Sunday, 22nd Feb 2026
 9 am to 1 pm at Veena World Corporate Office
 Neelkanth Corporate Park
 Vidyavihar (West)
 Mumbai - 400 086

Eligibility
 21-30 yrs | Graduate / HSC
 Fluent in Hindi, English + one regional Indian language
 People-centric, guest-serving mindset, calm, composed and physically travel-fit
 No addictions and vices
 Available during peak seasons (Apr-Jun & Oct-Dec)

If travel excites you, responsibility motivates you, and growth matters to you - this journey could be yours.

Bring along: Hard copy of your updated resume with a recent passport-size photograph.
 Note: Selected candidates will undergo training at the Corporate Office followed by a live tour in India. Training fee of ₹18,000 applies and is refundable after successful completion of one year.
 Caution: Veena World does not charge any interview fees and has not authorised any agent in connection with the interview process.

VEENA WORLD
 Travel. Explore. Celebrate Life.

Scan to pre-register for the walk-in on 22nd Feb

BOMBAY HOSPITAL INSTITUTE OF MEDICAL SCIENCES
 12, New Marine Lines, Mumbai - 400 020
 Phone No. 022-22089868, Fax: 022-22089871
 Email: hrm@bhisc.edu.in, www.bombayhospitalacademics.com

WANTED

Applications are invited in the prescribed format from the eligible candidates for MD/MS/DMM/Ch. temporary posts: Professor / Associate Professor / Assistant Professor. Requisite Vacancy Position Qualification, Experience, Other details and prescribed application format are available on Institute website: www.bombayhospitalacademics.com
Last date of application to 9th March 2026.

Sd/-
Director
 Bombay Hospital Institute of Medical Sciences

Mumbai Port Authority

Applications are invited from eligible Indian Nationals for engagement as **Jr. Professional Interns** purely on contract basis.

Last date of receiving applications is **10/03/2026**.

For details regarding educational qualifications, experience, application format etc., please visit our website www.mumbaiport.gov.in (people & career/jobs).

MMPA-50-2025 (Head of Department)

See India and the World

without spending a single rupee from your pocket.

Not everyone gets paid to travel...
Assistant Tour Managers and Tour Managers do!

At Veena World, Assistant Tour Managers start with hands-on experience - managing guests, coordinating logistics, and learning travel from the ground up. Today, nearly 400 Tour Managers and Assistant Tour Managers power our on-ground guest experience. With the right mindset, skills, and performance, Assistant Tour Managers grow into full-fledged Tour Managers. That's when the world truly opens up.

Career growth based on performance
 Asst Tour Manager(India) - Tour Manager(India) - Tour Manager(World)

Many of our Tour Managers have travelled to 50-75 countries while building a stable and respected career in the travel industry.

Walk-in Interview
for Assistant Tour Managers
 Sunday, 22nd Feb 2026
 9 am to 1 pm at Veena World Corporate Office
 Neelkanth Corporate Park
 Vidyavihar (West)
 Mumbai - 400 086

Eligibility
 21-30 yrs | Graduate / HSC
 Fluent in Hindi, English + one regional Indian language
 People-centric, guest-serving mindset, calm, composed and physically travel-fit
 No addictions and vices
 Available during peak seasons (Apr-Jun & Oct-Dec)

If travel excites you, responsibility motivates you, and growth matters to you - this journey could be yours.

Bring along: Hard copy of your updated resume with a recent passport-size photograph.
 Note: Selected candidates will undergo training at the Corporate Office followed by a live tour in India. Training fee of ₹18,000 applies and is refundable after successful completion of one year.
 Caution: Veena World does not charge any interview fees and has not authorised any agent in connection with the interview process.

VEENA WORLD
 Travel. Explore. Celebrate Life.

Scan to pre-register for the walk-in on 22nd Feb

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RECRUITMENT OF ASSISTANT - 2025

Reserve Bank of India invites applications from eligible candidates for the post of Assistant (650 posts) in various offices of the Bank. Selection for the post will be through a country-wide centre-wise competitive two phase Online Examination and Language Proficiency Test. The full text of advertisement will be available on the Bank website (www.rbi.org.in) from the third week of February 2026 and is also being published in Employment News / Rozgar Samachar. Applications will be accepted only online through the Bank's website.

Important Dates:

Application Submission Window and Payment of Examination Fees Online	February 16, 2026 - March 08, 2026
Date of Preliminary Online Examination (Tentative)	April 11, 2026
Date of Main Online Examination (Tentative)	June 07, 2026

"Don't get cheated by E-mails/SMSs/ Calls promising you money"

INDIAN INSTITUTE OF TECHNOLOGY BOMBAY
 Powai, Mumbai - 400 076

Advertisement No. RECT/ADMIN001/2026

Indian Institute of Technology Bombay, an Institute of national importance adjudged as Institute of Eminence, invites online application for following position(s)/ vacancy (ies) of the post(s) :-

Sr. No.	Name of the Post	Pay Details	No. of Position(s)/ Vacancy (ies) & Reservation
1.	Technical Officer (Scale-I) (Job Ref. No. 50866591)	Pay Level 10 (56100-177500)	1 Position (UR)
2.	Technical Officer (Scale-II) (Job Ref. No. 50865495)	Pay Level 10 (56100-177500)	1 Position (OBC-NCL)
3.	Jr. Trained Graduate Teacher- Mathematics (Job Ref. No. 50854945)	Pay Level 6 (35400-112400)	1 Position (UR)
4.	Jr. Trained Graduate Teacher- Science (Job Ref. No. 50804062)	Pay Level 6 (35400-112400)	1 Position (UR)
5.	Jr. Trained Graduate Teacher- Marathi (Job Ref. No. 50898939)	Pay Level 6 (35400-112400)	1 Position (UR)
6.	Jr. Trained Graduate Teacher- Social Studies (Job Ref. No. 50864200)	Pay Level 6 (35400-112400)	1 Position (UR)
7.	Technical Superintendent- Backlog (Job Ref. No. 50866015)	Pay Level 6 (35400-112400)	1 Position (SC)
8.	Technical Superintendent (Job Ref. No. 50775176)	Pay Level 6 (35400-112400)	1 Position (UR)
9.	Technical Superintendent - Backlog (Job Ref. No. 50867576)	Pay Level 6 (35400-112400)	1 Position (SC)
10.	Technical Superintendent (Job Ref. No. 50868051)	Pay Level 6 (35400-112400)	1 Position (SC)
11.	Technical Superintendent (Job Ref. No. 50866052)	Pay Level 6 (35400-112400)	1 Position (EWS)
12.	Technical Superintendent - Backlog (Job Ref. No. 50864183)	Pay Level 6 (35400-112400)	1 Position (SC)
13.	Jr. Engineer - Backlog (Job Ref. No. 50865111)	Pay Level 6 (35400-112400)	1 Position (OBC-NCL)
14.	Technical Superintendent - Backlog (Job Ref. No. 50860042)	Pay Level 6 (35400-112400)	1 Position (OBC-NCL)
15.	Technical Superintendent - Backlog (Job Ref. No. 50873902)	Pay Level 6 (35400-112400)	2 Positions (SC - OBC-NCL)
16.	Jr. Lab Assistant (Job Ref. No. 50775779)	Pay Level 3 (21700-69100)	1 Position (EWS)
17.	Temp. Pre Primary Teacher (Job Ref. No. 50873906)	EA2 (21700-69100) (1 OBC-NCL, 1UR)	2 Positions

For details regarding essential educational qualification, experience, general instructions etc. visit IITB Bombay website <https://www.iitb.ac.in/career>

The date of closing of online application interface is 16.03.2026

Date: 17.02.2026 **REGISTRAR**

Janardan Bhagat Shikshan Prasarak Sanstha's
RAMSHETH THAKUR PUBLIC SCHOOL, ULWE

CBSE Affiliation No. 1131483 School Code: 31472 UDISE No. 27244100042
 Plot No. 01 & 02, Sector-12, Ulwe, Tal. - Panvel, Dist. - Raigad - 410206.
 Contact No. 022-27212067, 7710007262,
 Email: rpsulwe@gmail.com, Website: www.rpsulwe.com

STAFF RECRUITMENT

Applications are invited for the following positions for appointment in the Academic Year 2026-27

As our institution continues to grow, we are seeking passionate and dedicated educators who are committed to inspiring young minds and contributing to our vision of academic excellence.

POST & SUBJECT	No. of position	QUALIFICATIONS & ELIGIBILITY
TGT English (1) Hindi (1)	2	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks Bachelor of Education (B.Ed.) is mandatory Prior teaching experience in a CBSE school is mandatory CET (Central Teacher Eligibility Test) qualification is preferred
Teacher cum Assistant Co-ordinator (Pre-Primary)	1	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks Bachelor in Education (B.Ed.) or Bachelor in Child Care & Education (E.C.C.E.) is Mandatory 3 Years of experience in a CBSE school is preferred
PRT English (2) Hindi (1) Marathi (1) Social Science (1)	6	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks Bachelor of Education (B.Ed.) is mandatory Prior teaching experience in a CBSE school is preferred CET (Central Teacher Eligibility Test) qualification is preferred
Dance Teacher	1	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks B.P.A.
Art & Craft Teacher	1	<ul style="list-style-type: none"> Graduate or Post-Graduate with a minimum of 50% marks A.T.D./B.A./F.A./J.D./Diploma in Fine Art/Painting / Drawing / Painting
Music Teacher	1	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks Sangeet Visharad or BA in Music followed by a 2 Years Diploma/ Certificate in Music
Librarian	1	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks B.LIB / M.LIB is mandatory 3 Years of experience in a CBSE school is preferred

Note: To apply, interested candidates should submit their resume/cv, a passport-sized photograph and self-attested copies of all relevant documents (Academic credentials). Applications can be sent via mail to the Chairman, JBPSS Sanstha, Ramsheth Thakur Public School, Ulwe at Plot No. 01 & 02, Sector-12, Ulwe, Navi Mumbai - 410206. Alternatively, applications may be submitted by email to rpsulwe@gmail.com

The deadline for all submissions is Saturday, 28th February, 2026. For Additional Information Contact: 771007262 / 7710098080

Shri. Ramsheth Thakur (ex. M.O.)
 Chairman, Janardan Bhagat Shikshan Prasarak Sanstha, Panvel

FINANCIAL EXPRESS

added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders out of which (a) one third of such portion shall be reserved for applicants with application size of more than ₹1,000,000...

SUBSCRIPTION DETAILS*

The Issue (excluding Anchor Investors Portion) received 7178 Applications for 2,79,31,200 Equity Shares (before technical rejections) resulting in 23,43 times subscription (including reserved portion of market maker). The details of the Applications received in the Issue from various categories are as under (before technical rejections):

Table with 7 columns: Sr. No., Category, Number of Applications, No. of Equity Shares applied, Equity Shares Reserved as per Prospectus, No. of times Subscribed, Amount (Rs.).

Final Demand A summary of the final demand as per NSE as on the Bid/Issue Closing Date at different Bid prices is as under:

Table with 7 columns: Sr. No., Bid Price, No. of Equity Shares, % to Total, Cumulative Share Total, Cumulative % of Total.

The Basis of Allotment was finalised in consultation with the Designated Stock Exchange, being NSE Limited on February 17, 2026.

1) Allotment to Individual Investors (After Technical Rejections)

The Basis of Allotment to the Individual Investors, who have bid at cut-off Price or at or above the Issue Price of Rs. 117/- per Equity Share, was finalised in consultation with NSE Limited. The category has been subscribed to the extent of 16,34 times. The total number of Equity Shares Allotted in this category is 7,70,400 Equity Shares to 321 successful applicants. The details of the Basis of Allotment of the said category is as under:

Table with 10 columns: Sr. No., No. of Shares applied for (Category wise), No. of Applications received, % to total, Total No. of Shares applied in this category, % of total, Proportionate Shares, Ratio of allottees to applicants, Number of successful applicants (after rounding off), Total No. of shares allotted, Surplus/Deficit.

2) Allotment to Non-Institutional Investors - Above Rs. 2 Lakhs and Up to Rs. 10 Lakhs (After Technical Rejections)

The Basis of Allotment to the Non-Institutional Investors, who have bid at cut-off Price or at or above the Issue Price of Rs. 117/- per Equity Share, was finalised in consultation with NSE Limited. The category has been subscribed to the extent of 21.98 times. The total number of Equity Shares Allotted in this category is 1,11,600 Equity Shares to 31 successful applicants. The details of the Basis of Allotment of the said category is as under:

Table with 10 columns: Sr. No., No. of Shares applied for (Category wise), No. of Applications received, % to total, Total No. of Shares applied in this category, % of total, Proportionate Shares, Ratio of allottees to applicants, Number of successful applicants (after rounding off), Total No. of shares allotted, Surplus/Deficit.

SKYLINE FINANCIAL SERVICES PRIVATE LIMITED. D-153 A, 1st Floor, Okhla Industrial Area, Phase - I, New Delhi-110020. Contact Person: Mr. Anuj Rana. Tel: +91-11-40450193-97. Fax: +91-11-26812683. Email: ipo@skylinemf.com. Website: www.skylinemf.com. SEBI Registration No.: INR00003241.

Place: Delhi Date: February 18, 2026

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARE ON LISTING OR THE BUSINESS PROSPECTS OF MARUSHKA TECHNOLOGY LIMITED.

Disclaimer: Marushka Technology Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Delhi, on February 17, 2026, and thereafter with SEBI and the Stock Exchange. The Prospectus is available on the website of NSE Emerging at https://www.nseindia.com/ and is available on the websites of the BRLM at www.nseemf.com. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Prospectus including the section titled "Risk Factors" beginning on page 32 of the Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State securities laws. The Equity Shares are as issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

KIRLOSKAR BROTHERS LIMITED. A Kirloskar Group Company. Registered Office: Yamuna, S. No. 98 (3 & 7), Plot No. 3, Baran, Pune - 411 045. CIN No.: L29113PN1920PLC000670. Notice - Special Window for re-logging of transfer requests of physical shares. Notice is hereby given that the Securities and Exchange Board of India vide its circular No. HO/38/1311 (2)2026-MRSD-POD/13750/2026 dated January 20, 2026 has provided special window of one more year from February 05, 2026 to February 04, 2027 for re-logging of transfer requests of physical shares which were submitted by the investors prior to April 01, 2019, however, rejected / returned by the Company/its RTA due to deficiencies. Investors are requested to take advantage of this Special Window and refer above SEBI circular for further details.

Place: Pune Date: February 19, 2026. Tel: +91 20 6721 4444. Email: grievance.address@kbl.co.in. Website: www.kirloskarpune.com

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Entities) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ROEPLV VENTURES PRIVATE LIMITED

Table with 14 rows detailing relevant particulars for the insolvency resolution process of Roeplv Ventures Private Limited, including name of corporate debtor, date of incorporation, registered office, and details of the insolvency resolution professional.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court-VI has ordered the commencement of a Corporate Insolvency Resolution Process of the ROEPLV Ventures Private Limited on 04.02.2026. The creditors of ROEPLV Ventures Private Limited, are hereby called upon to submit their claims with proof of or before 04.02.2026 to the Insolvency Resolution Professional at the address mentioned against entry No.10.

Date: February 19, 2026 Place: Ahmedabad. IPE - NPV Insolvency Professionals' Association Through its Director - Mr. Rishabh Prakash Adityan Appointed as Insolvency Resolution Professional in the Matter of ROEPLV Ventures Private Limited (IBBI No: IPR/04/09/2022-23-230023)

3) Allotment to Non-Institutional Investors - Above Rs. 10 Lakhs (After Technical Rejections)

The Basis of Allotment to the Non-Institutional Investors, who have bid at cut-off Price or at or above the Issue Price of Rs. 117/- per Equity Share, was finalised in consultation with NSE Limited. The category has been subscribed to the extent of 2.16 times. The total number of Equity Shares Allotted in this category is 2,19,600 Equity Shares to 61 successful applicants. The details of the Basis of Allotment of the said category is as under:

Table with 10 columns: Sr. No., No. of Shares applied for (Category wise), No. of Applications received, % to total, Total No. of Shares applied in this category, % of total, Proportionate Shares, Ratio of allottees to applicants, Number of successful applicants (after rounding off), Total No. of shares allotted, Surplus/Deficit.

4) Allotment to QIBs excluding Anchor Investors (After Technical Rejections)

This Allotment to QIBs, who have bid at the Issue Price of Rs. 117/- per Equity Share or above, has been done on a proportionate basis in consultation with NSE Limited. This category has been subscribed to the extent of 2.88 times of QIB portion. The total number of Equity Shares allotted in the QIB category is 4,35,600 Equity Shares, which were allotted to 7 successful applicants.

Table with 10 columns: Sr. No., No. of Shares applied for (Category wise), No. of Applications received, % to total, Total No. of Shares applied in this category, % of total, Proportionate Shares, Ratio of allottees to applicants, Number of successful applicants (after rounding off), Total No. of shares allotted, Surplus/Deficit.

5) Allotment to Market Maker (After Technical Rejections & Withdrawal):

The Basis of Allotment to Market Maker who have bid at Issue Price of Rs. 117/- per Equity Share or above, was finalised in consultation with NSE Limited. The category was subscribed 1.00 times i.e. for 1,16,400 Equity Shares the total number of shares allotted in this category is 94,400 Equity Shares. The category wise details of the Basis of Allotment are as under:

Table with 10 columns: No. of Shares Applied for (Category wise), No. of Applications received, % to total, Total No. of Equity Shares applied in this category, % of total, Proportionate Shares, Ratio, Total Number of shares allotted, Surplus/Deficit.

6) Allotment to Anchor Investors (After Technical Rejections)

The Anchor Investor in consultation with the BRLM has allocated (Nil) Equity Shares to Anchor Investors at the Anchor Investor issue price of Rs. 117/- per Equity Share in accordance with the SEBI ICDR Regulations. This represents 60% of the QIB Category.

Table with 10 columns: CATEGORY, FIS/BANKS, MFS, ICS, NBFCs, AIF, FPI, OTHERS, TOTAL.

The Board of Directors of our Company at its meeting held on February 17, 2026, has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being NSE Limited and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation will be dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCGBs have been dispatched/ mailed for unblocking of funds and transfer to the Public Issue Account on or before February 18, 2026, and payment to non-Synthetic brokers have been issued on February 18, 2026. In case the same is not received within ten days, investors may contact the Registrar to the Issue at the address given below. The Equity Shares allotted to the successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is in the process of obtaining the listing and trading approval from NSE Limited and the trading of the Equity Shares is expected to commence on February 19, 2026.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated February 17, 2026 ("Prospectus").

INVESTORS, PLEASE NOTE

Referring to Page No. 85 of Prospectus under the Chapter "Capital Structure". Issued, Subscribed and Paid-up Share Capital of the company is as follows:

Table with 2 columns: Issued, Subscribed and Paid-Up Share Capital before Issue (₹23,158), Issued, Subscribed and Paid-up Share Capital after the Issue (₹5,36,768).

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Skyline Financial Solutions Private Limited at www.skylinemf.com;

All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BLS International Services Limited. BLS INTERNATIONAL. CIN: L51909DL1983PLC016907. Regd. Office: G-4-B-1, Extension, Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110044. Tel. No.: 911-45795002. Email: compliance@blsinternational.net. Website: www.blsinternational.com. NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION. Notice is hereby given that the resolutions set out below are proposed to be passed by the members of BLS International Services Limited ("the Company") by means of the Postal Ballot, only by way of remote e-voting process ("e-voting"), pursuant to the provisions of Section 108 and Section 101 of the Companies Act, 2013, read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions. In any of the Companies Act, 2013 ("the Act") and the Rules, recent General Circular No. 03/2025 dated September 22, 2025 and subsequent circulars issued in this regard by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification or amendment thereof) for the time being in force and as amended from time to time, to seek your consent for the following resolutions as set out hereunder and proposed to be passed through postal ballot ("Postal Ballot") by way of remote electronic voting ("e-voting").

Table with 3 columns: Sr. No., Description, Type of resolution.

The members are hereby informed that the Company has completed the dispatch of postal ballot notice through emails on February 18, 2026, to those members of the Company whose names appear on the Register of Members/List of Beneficial Owners as on Friday, February 13, 2026. Voting Rights shall be reckoned on the paid-up value of Equity Shares registered in the name of members as on Cut-off date. A person who is not a member on the cut-off date should accordingly treat the Postal Ballot Notice for information purposes only. The Company has also uploaded the Postal Ballot Notice on the website of the Company at https://www.blsinternational.com. The Postal Ballot Notice is also available on the e-voting website of CDSL at www.evotingindia.com and on the website of the Stock Exchanges where equity shares of the Company are listed at https://www.blsindia.com and https://www.nseindia.com.

In accordance with the MCA Circulars, the physical copies of Notice, Postal Ballot Forms, and prepaid Business reply envelopes are not being sent to members for this Postal Ballot, and communication of assent/dissent of the members will take place through remote e-voting system only. The Company has engaged the services of Central Depository Services (India) Ltd ("CDSL") for the purpose of providing remote e-voting facility to all the Members. Members are requested to note that the voting through electronic mode shall commence from Thursday, February 19, 2026 at 9:00 A.M. (IST) and end on Friday, March 20, 2026 at 5:00 P.M. (IST). The remote e-voting shall not be allowed beyond the said date and time. Any assent or dissent received from the member after the specified date and time for remote e-voting shall be deemed as invalid and treated as if no response has been submitted by the member.

The Board of Directors has appointed Mr. Vijay Yadav (Certificate of Practice No.: 18906), Partner of M/s. AYS & Associates, Practising Company Secretaries, as Scrutinizer for conducting the Postal Ballot, through the e-voting process, in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final. The result of the Postal Ballot will be declared on or before Tuesday, March 24, 2026 and will be communicated to the Stock Exchanges where the Equity Shares of the Company are listed and also be displayed on the website of CDSL i.e. www.evotingindia.com and on the website of the Company i.e. www.blsinternational.com.

Manner of Remote e-voting by members holding shares in dematerialized mode, physical mode, and members who have not registered their email address has been provided in the Postal Ballot Notice. In case you have any queries or issues regarding the E-voting, you may refer the Frequently Asked Questions ("FAQs") and the e-voting manual available at www.evotingindia.com under help section or all grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dahiya, Sr. Manager, CDSL, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Tower, Mafatlal Mill Compound, N. M. Joshi Marg, Lower Parel East, Mumbai - 400030 or send an email to helpdesk.evoting@cdsindia.com or contact at tel. no. 1800 221 0891.

For BLS International Services Limited Sd/- Dharak Mehta Company Secretary & Compliance Officer Place: New Delhi. CIN: M. No. - F513278.

CORRIGENDUM

HSBC MUTUAL FUND

Corrigendum to the Notice-cum-Addendum dated February 17, 2026 on 'Notice for Merger of HSBC Global Equity Climate Change Fund of Fund into HSBC Global Emerging Markets Fund'

With reference to the Notice-cum-Addendum dated February 17, 2026 on the above subject, investors are requested to note that the clause under point no.4, Procedure for Merger, "The redemption warrant/cheque will be mailed or the amount of redemption will be credited to the unit holders bank account (as registered in the records of the Registrar) within 3 (three) working days from the date of receipt of redemption request" shall be read as under:

"The redemption warrant/cheque will be mailed or the amount of redemption will be credited to the unit holders bank account (as registered in the records of the Registrar) within 5 (five) working days from the date of receipt of redemption request".

All other provisions as mentioned in the aforesaid notice-cum-addendum shall remain unchanged.

For & on behalf of HSBC Asset Management (India) Private Limited (Investment Manager to HSBC Mutual Fund) Sd/-

Authorised Signatory Mumbai, February 18, 2026



Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

HSBC Asset Management (India) Private Limited, 9-11 Floors, NESCO IT Park, Building no. 3, Western Express Highway, Goregaon (East), Mumbai - 400 063, India. Email: investor.line@mutualfunds.hsbc.co.in. Website: www.assetmanagement.hsbc.co.in Customer Service Number - 1800 200 2434 / 1800 4190 200 Issued by HSBC Asset Management (India) Private Limited CIN: U74140MH2001PT134220

FINANCIAL EXPRESS

added to the remaining Net QIB Portion for proportionate allocation to OIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders out of which (a) one third of such portion shall be reserved for applicants with application size of more than ₹200,000 and up to ₹1,000,000; and (b) two third of such portion shall be reserved for applicants with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders not less than 35% of the Net Offer shall be available for allocation to Individual Investors in accordance with the SEBI Circular Regulations. Subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Issue Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereafter) in which the corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective bids. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Issue Procedure" on page 323 of this Prospectus. The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to NSE Limited. For the purpose of this issue, the Designated Stock Exchange will be the NSE Limited. The trading is proposed to be commenced on or before February 19, 2026.*

SUBSCRIPTION DETAILS*

The Issue (excluding Anchor Investors Portion) received 7178 Applications for 2,79,31,200 Equity Shares (before technical rejections) resulting in 23,43 times subscription (including reserved portion of market maker). The details of the Applications received in the Issue under various categories are as under (before technical rejections):

Sl. No.	Category	Number of Applications	No. of Equity Shares applied	Equity Shares Reserved as per Prospectus	No. of times Subscribed	Amount (Rs.)
1	Individual Investors	5314	1,27,53,600	770,400	16.34	1,49,17,51,200.00
2	Non-Institutional Investors (More than ₹ 2 million and upto ₹1 million)	676	24,61,200	111,600	21.96	28,79,60,400.00
3	Non-Institutional Investors (above ₹1 million)	1180	1,13,43,600	219,600	51.26	1,32,72,01,200.00
4	Qualified Institutional Bidders (excluding Anchor Investors)	7	12,56,400	4,35,600	2.88	14,69,98,800.00
5	Market Maker	1	1,16,400	116,400	1	1,36,18,800.00
Total		7,178	2,79,31,200	1,63,53,600	23.43	3,26,75,30,400.00

Final Demand

A summary of the final demand as per NSE as on the Bid/ Issue Closing Date at different Bid prices is as under:

Sl. No.	Bid Price	NSE as on Bid/ Issue Closing Date	% to Total	Cumulative Share Total	Cumulative % of Total
1	111.00	52,800	0.19	52,800	0.19
2	112.00	9,600	0.03	62,400	0.22
3	113.00	4,800	0.02	67,200	0.24
4	114.00	7,200	0.03	74,400	0.27
5	115.00	4,800	0.02	79,200	0.29
6	116.00	4,800	0.02	84,000	0.31
7	117.00	2,18,42,400	99.70	2,79,26,400	100.00
Total		2,79,26,400	100.00	2,79,26,400	100.00

The Basis of Allotment was finalised in consultation with the Designated Stock Exchange, being NSE Limited on February 17, 2026.

1) Allotment to Individual Investors (After Technical Rejections)

The Basis of Allotment to the Individual Investors, who have bid at cut-off Price or at or above the Issue Price of Rs. 117/- per Equity Share, was finalised in consultation with NSE Limited. The category has been subscribed to the extent of 18.34 times. The total number of Equity Shares Allotted in this category is 7,70,400 Equity Shares to 321 successful applicants. The details of the Basis of Allotment of the said category is as under:

Sl. No.	No. of Shares applied for (Category wise)	No. of Applications received	% to total	Total No. of Shares applied in this category	% of total	Proportionate Shares available	Ratio of allottees to applicants	Number of successful applicants (after rounding off)	Total No. of Shares allocated/ allotted	Surplus/ Deficit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2400	5245	100.00	1,28,88,000	100.00	7,70,400	321:5245	321	7,70,400	0
Total										

2) Allotment to Non-Institutional Investors - Above Rs. 2 Lakhs and Up to Rs. 10 Lakhs (After Technical Rejections)

The Basis of Allotment to the Non-Institutional Investors, who have bid at cut-off Price or at or above the Issue Price of Rs. 117/- per Equity Share, was finalised in consultation with NSE Limited. The category has been subscribed to the extent of 21.96 times. The total number of Equity Shares Allotted in this category is 1,11,600 Equity Shares to 31 successful applicants. The details of the Basis of Allotment of the said category is as under:

Sl. No.	No. of Shares applied for (Category wise)	No. of Applications received	% to total	Total No. of Shares applied in this category	% of total	Proportionate Shares available	Ratio of allottees to applicants	Number of successful applicants (after rounding off)	Total No. of Shares allocated/ allotted	Surplus/ Deficit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	3,600	664	98.66	23,90,400	97.55	1,10,100	31:664	31	1,11,600	1,492
2	4,800	0	0.15	4,800	0.20	166	0:1	0	0	-166
3	6,000	4	0.59	24,000	0.98	663	0:4	0	0	-663
4	7,200	2	0.30	14,400	0.59	332	0:1	0	0	-332
5	8,400	2	0.30	16,800	0.69	332	0:2	0	0	-332
Grand Total		673	100.00	24,50,400	100.00	1,11,600		31	1,11,600	0

SKYLINE FINANCIAL SERVICES PRIVATE LIMITED
 D-153 A, 1st Floor, Okhla Industrial Area, Phase - I, New Delhi-110020
Contact Person: Mr. Anju Rana
Tel.: +91-11-40450193-97 Fax: +91-11-26812683
Email: ipo@skylinert.com
Website: www.skylinert.com
SEBI Registration No.: INR00003241

Place: Delhi
Date: February 18, 2026

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARE ON LISTING OR THE BUSINESS PROSPECTS OF MARUSHKA TECHNOLOGY LIMITED.

Disclaimer: Marushka Technology Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Delhi, on February 17, 2026, and thereafter with SEBI and the Stock Exchange. The Prospectus is available on the website of NSE Emerging and Upstart Segments and is available on the websites of the BRLM at www.nseemerging.com and www.brlm.in. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Prospectus including the section titled "Risk Factors" beginning on page 323 of the Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities Laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

KIRLOSKAR BROTHERS LIMITED
 A Kirloskar Group Company
 Registered Office: Yamuna, S. No. 98 (3 & 7), Plot No. 3, Banker, Pune - 411 045.
 CIN No.: L29113PN1920PLC000670

Notice - Special Window for re-logging of transfer requests of physical shares

Notice is hereby given that the Securities and Exchange Board of India vide its circular No. HD/38/13111 (2)/2026-MRSD-PCD/13750/2026 dated January 28, 2026 has provided special window of one more year from February 05, 2026 to February 04, 2027 for re-logging of transfer requests of physical shares which were submitted by the investors prior to April 01, 2019, however, rejected/ returned by the Company/its RTA due to deficiencies. Investors are requested to take advantage of this Special Window and refer above SEBI circular for further details.

For KIRLOSKAR BROTHERS LIMITED
 Sd/-
Devang Trivedi
 Company Secretary
 Tel: +91 20 6721 4444
 Email: grievance.address@kbl.co.in • Website: www.kirloskarpumps.com

SYNISE E-Auction
NMDC LIMITED, Bachell, CG
 Sale of Nylon / Steel Cord Conveyor Belt, Aluminium Cable, Scrap Tyre, Drill Rod Scrap, MS Scrap / Drums / Pipe / Roller Scrap, Used / Old Battery etc.
E-Auction Date: 10th Mar 2026
Inspection: 14.02.26 to 07.03.26
 Contact: **Hemchand - 9835909933**
hemchand@synise.com | www.synise.com

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Entities) Regulations, 2016)

FOR THE ATTENTION OF THE MEMBERS OF ROEVP VENTURES PRIVATE LIMITED

Relevant Particulars:

1. Name of corporate debtor	ROEVP Ventures Private Limited
2. Date of incorporation of corporate debtor	28/11/2005
3. Authority under which corporate debtor is incorporated	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH2005PC15715992
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 502, Plot No. 91/94, Preetnah Colony, Santacruz (West), Mumbai City, Mumbai, Maharashtra, India, 400055. Principal Office: Opal Shakti Hill, Ward 4, Stock Market, Nr 7 Kates Road, Marine, Sion, Modya Prakash, 485771.
6. Insolvency commencement date in respect of corporate debtor	18/02/2026
7. Estimated date of closure of insolvency resolution process	31/03/2026
8. Name and registration number of the insolvency professional acting as the Insolvency Resolution Professional	180 day date from the order dated 18/02/2026 NPV Insolvency Professionals Private Limited through its Director - Mr. Rishabh Prakash Aditya CIN No: INR00000092026PC15000000 Address: H-35, 1st Floor Jangru Extension, Jangru, South Delhi, New Delhi - 110014. Email Id: - info@npv.in Correspondence Address: 30h Floor, 10/03, 20h ZL, Star Market, Behind, Sushru, Bhawan, Delhi, India, New Delhi - 380054. Process Email: info@npv.in or insolvency@npv.in For filing claims, please go to the claims section of below mentioned website: https://www.npv.in/claims/
14. Last date for submission of claims	04/03/2026
15. Details of creditors, if any, under clause (b) of subsection (9A) of section 23, mentioned by the insolvency resolution professional	Not Applicable
16. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	(a) www.kbl.co.in (b) Details of authorized representatives are available at: https://www.kbl.co.in/

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court, VI has ordered the commencement of a Corporate Insolvency Resolution Process of the ROEVP Ventures Private Limited. The creditors of ROEVP Ventures Private Limited, are hereby called upon to submit their claims with proof on or before 04.03.2026 to the Insolvency Resolution Professional at the address mentioned above under entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors shall submit the claims with proof in person, by post or electronic means. Financial creditor belonging to a class, as listed against the entry No. 16 above, shall be deemed to be authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class, in the absence of any CA, NA. Submission of false or misleading proofs of claim shall attract penalties.

Date: February 19, 2026
Place: Ahmedabad

IPR - NPV Insolvency Professionals Private Limited
 Through its Director - Mr. Rishabh Prakash Aditya
 Appointed as Insolvency Resolution Professional
 In the Matter of ROEVP Ventures Private Limited
 (IBBI No. INR00000092026PC15000000)
 Validity of AFI: December 31, 2026
 Email for Correspondence: info@npv.in

3) Allotment to Non-Institutional Investors - Above Rs. 10 Lakhs (After Technical Rejections)

The Basis of Allotment to the Non-Institutional Investors, who have bid at cut-off Price or at or above the Issue Price of Rs. 117/- per Equity Share, was finalised in consultation with NSE Limited. The category has been subscribed to the extent of 21.96 times. The total number of Equity Shares Allotted in this category is 2,19,600 Equity Shares to 61 successful applicants. The details of the Basis of Allotment of the said category is as under:

Sl. No.	No. of Shares applied for (Category wise)	No. of Applications received	% to total	Total No. of Shares applied in this category	% of total	Proportionate Shares available	Ratio of allottees to applicants	Number of Successful applicants (after rounding off)	Total No. of Shares allocated/ allotted	Surplus/ Deficit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	9,600	1159	98.98	1,11,26,400	98.84	2,17,350	60:1159	60	2,16,000	-1,350
2	10,800	11	0.94	1,18,800	1.06	2,063	1:11	1	3,600	1,537
3	12,000	1	0.09	12,000	0.11	199	0:1	1	0	-199
Grand Total		1,171	100.00	1,12,57,200	100.00	2,19,600		61	2,19,600	0.00

4) Allotment to OIBs excluding Anchor Investors (After Technical Rejections)

This category to OIBs, who have bid at the Issue Price of Rs. 117/- per Equity Share or above, has been done on a proportionate basis in consultation with NSE Limited. This allotment has been subscribed to the extent of 2.88 times of OIB portion. The total number of Equity Shares allotted in the OIB category is 4,35,600 Equity Shares, which were allotted to 7 successful applicants.

Sl. No.	No. of Shares applied for (Category wise)	No. of Applications received	% to total	Total No. of Shares applied in this category	% of total	Proportionate Shares available	Ratio of allottees to applicants	Number of Successful applicants (after rounding off)	Total No. of Shares allocated/ allotted	Surplus/ Deficit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	25,200	1	14.29	25,200	2.01	6,737	1:1	1	8,400	-337
2	42,000	1	14.29	42,000	3.34	14,562	1:1	1	14,400	-162
3	51,600	1	14.29	51,600	4.11	17,890	1:1	1	18,000	110
4	1,28,400	1	14.29	1,28,400	10.22	44,617	1:1	1	44,400	-117
5	1,44,000	1	14.29	1,44,000	11.48	49,926	1:1	1	50,000	474
6	4,29,600	1	14.29	4,29,600	34.19	1,48,944	1:1	1	1,48,800	-144
7	4,35,600	1	14.29	4,35,600	34.67	1,51,025	1:1	1	1,51,200	175
Grand Total		7	100.00	12,56,400	100.00	4,35,600		7	4,35,600	0.00

5) Allotment to Market Maker (After Technical Rejections & Withdrawal):

The Basis of Allotment to Market Maker who have bid at Issue Price of Rs. 117/- per Equity Share or above, was finalised in consultation with NSE Limited. The category was subscribed 1.00 times i.e. for 1,16,400 Equity Shares the total number of shares allotted in this category is 94,400 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares Applied/ allotted	Ratio	Total Number of Shares allotted	Surplus/ Deficit
1,16,400	1	100.00	1,16,400	100.00	1,16,400	1:1	1,16,400	0
Total	1	100.00	1,16,400	100.00	1,16,400		1,16,400	0

6) Allotment to Anchor Investors (After Technical Rejections)

The Company in consultation with the BRLM has allocated (Nil) Equity Shares to Anchor Investors at the Anchor Investor issue price of Rs. 117/- per Equity Shares in accordance with the SEBI ICDR Regulations. This represents 60% of the OIB Category.

CATEGORY	FIS/BANKS	MFS	ICS	NBFCs	AIF	FPI	OTHERS	TOTAL
ANCHORS	0	0	0	0	2,25,600	4,25,000	0	6,51,600

The Board of Directors of our Company at its meeting held on February 17, 2026, has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being NSE Limited and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Returned/ Mailed for unblocking of funds and transfer to the Public Issue Account on or before February 18, 2026, and payment to non-synthetic brokers have been issued on February 18, 2026. In case the same is not received within ten days, investors may contact the Registrar to the Issue at the address given below. The Equity Shares allotted to the successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is in the process of obtaining the listing and trading approval from NSE Limited and the trading of the Equity Shares is expected to commence on February 19, 2026.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated February 17, 2026 ("Prospectus").

INVESTORS, PLEASE NOTE

Referring to Page No. 85 of Prospectus under the Chapter "Capital Structure". Issued, Subscribed and Paid-up Share Capital of the company is as follows:

Issued, Subscribed and Paid-Up Share Capital before the Issue	62,31,558
Issued, Subscribed and Paid-up Share Capital after the Issue	85,36,768

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Skyline Financial Solutions Private Limited at www.skylinert.com;

All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

On behalf of Board of Directors
MARUSHKA TECHNOLOGY LIMITED
 Sd/-
Monica Agrawal
 (Managing Director)

BLS International Services Limited
 CIN: L51909DL1983PLC016907
 Regd. Office: G-4, B-1, Extension, Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110044, Tel. No. 011-45795002.
 Email: compliance@blsinternational.net, Website: www.blsinternational.com

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given that the resolutions set out below are proposed to be passed by the members of BLS International Services Limited ("the Company") by means of the Postal Ballot, only by way of remote e-voting process ("e-voting"), pursuant to the provisions of Section 108 and Section 101 of the Companies Act, 2013, read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") and the Rules, recent General Circular No. 03/2025 dated September 22, 2025 and subsequent circulars issued in this regard, by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification or amendment thereof) for the time being in force as amended from time to time, to seek your consent for the following resolutions as set out hereunder and proposed to be passed through postal ballot ("Postal Ballot") by way of remote electronic voting ("e-voting").

Sl. No.	Description	Type of resolution
1.	APPROVAL FOR PAYMENT OF COMMISSION TO NON-EXECUTIVE INDEPENDENT DIRECTORS OF THE COMPANY	SPECIAL RESOLUTION
2.	PLACE FOR KEEPING OF REGISTERS AND RETURNS AT ANY PLACE OTHER THAN THE REGISTERED OFFICE OF THE COMPANY	SPECIAL RESOLUTION

The members are hereby informed that the Company has completed the dispatch of postal ballot notice through emails on February 18, 2026, to those members of the Company whose names appear on the Register of Members/List of Beneficial Owners as on Friday, February 13, 2026. Voting Rights shall be reckoned on the paid-up value of Equity Shares registered in the name of members as on Cut-off date. A person who is not a member on the cut-off date should accordingly treat the Postal Ballot Notice for information purposes only. The Company has also updated the Postal Ballot Notice on the website of the Company at <https://www.blsinternational.com>. The Postal Ballot Notice is also available on the e-voting website of CDSL at www.evotingindia.com and on the website of the Stock Exchanges where equity shares of the Company are listed at www.blsindia.com and www.nseindia.com.

In accordance with the MCA Circulars, the physical copies of Notice, Postal Ballot Forms, and prepaid Business reply envelopes are not being sent to members for this Postal Ballot, and communication of assent/dissent of the members will take place through remote e-voting system only.

The Company has engaged the services of Central Depository Services (India) Ltd ("CDSL") for the purpose of providing remote e-voting facility to all the Members. Members are requested to note that the voting through electronic mode shall commence from Thursday, February 19, 2026 at 9:00 A.M. (IST) and end on Friday, March 20, 2026 at 5:00 P.M. (IST). The remote voting shall not be allowed beyond the said date and time. Any assent or dissent received from the member after the specified date and time for remote e-voting shall be deemed as invalid and treated as if no response has been submitted by the member.

The Board of Directors has appointed Mr. Vijay Yadav (Certificate of Practice No. -18909), Partner of M/s

Continued from previous page:
 added to the remaining Net QIB Portion for proportionate allocation to OIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders out of which (a) one third of such portion shall be reserved for applicants with application size of more than ₹200,000 and up to ₹1,000,000, and (b) two third of such portion shall be reserved for applicants with application size of more than ₹1,000,000, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders not less than 35% of the Net Offer shall be available for allocation to Individual Investors in accordance with the SEBI Circular Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Issue Price. All Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective bids. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Issue Procedure" on page 323 of this Prospectus. The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to NSE Limited. For the purpose of this issue, the Designated Stock Exchange will be the NSE Limited. The trading is proposed to be commenced on or before February 19, 2026.*
 *Subject to the receipt of listing and trading approval from the NSE Limited ("NSE Emergence of NSE Limited").

SUBSCRIPTION DETAILS*

The Issue (excluding Anchor Investors Portion) received 7178 Applications for 2,79,31,200 Equity Shares (before technical rejections) resulting in 23,43 times subscription (including reserved portion of market maker). The details of the Applications received in the Issue under various categories are as under (before technical rejections):

Detail of the Applications Received:

Sr. No.	Category	Number of Applications	No. of Equity Shares applied	Equity Shares Reserved as per Prospectus	No. of times Subscribed	Amount (Rs.)
1	Individual Investors	5314	1,27,53,600	770,400	16.34	1,49,17,51,200.00
2	Non-Institutional Investors (More than ₹ 2 million and upto ₹1 million)	676	24,61,200	111,600	21.96	28,79,60,400.00
3	Non-Institutional Investors (above ₹1 million)	1180	1,13,43,600	219,600	51.26	1,32,72,01,200.00
4	Qualified Institutional Bidders (excluding Anchor Investors)	7	12,56,400	4,35,600	2.88	14,69,98,800.00
5	Market Maker	1	1,16,400	116,400	1	1,36,18,800.00
Total		7,178	2,79,31,200	1,63,53,600	23.43	3,26,75,30,400.00

Final Demand
 A summary of the final demand as per NSE as on the Bid/ Issue Closing Date at different Bid prices is as under:

Sr. No.	Bid Price	NSE as on the Bid/ Issue Closing Date	% to Total	Cumulative Share Total	Cumulative % of Total
1	111.00	52,800	0.19	52,800	0.19
2	112.00	9,600	0.03	62,400	0.22
3	113.00	4,800	0.02	67,200	0.24
4	114.00	7,200	0.03	74,400	0.27
5	115.00	4,800	0.02	79,200	0.29
6	116.00	4,800	0.02	84,000	0.31
7	117.00	2,18,42,400	99.70	2,79,26,400	100.00
Total		2,79,26,400	100.00	2,79,26,400	100.00

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange, being NSE Limited on February 17, 2026.

1) Allotment to Individual Investors (After Technical Rejections)
 The Basis of Allotment to the Individual Investors, who have bid at cut-off Price or at or above the Issue Price of Rs. 117/- per Equity Share, was finalized in consultation with NSE Limited. The category has been subscribed to the extent of 18.34 times. The total number of Equity Shares Allotted in this category is 7,70,400 Equity Shares to 321 successful applicants. The details of the Basis of Allotment of the said category is as under:

Sr. No.	No. of Shares applied for (Category wise)	No. of Applications received	% to total	Total No. of Shares applied in this category	% of total	Proportionate Shares available	Ratio of allottees to applicants	Number of successful applicants (after rounding off)	Total No. of shares allotted	Surplus/ Deficit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	2400	5245	100.00	1,28,88,000	100.00	7,70,400	321:5245	321	7,70,400	0
Total										

2) Allotment to Non-Institutional Investors - Above Rs. 2 Lakhs and Up to Rs. 10 Lakhs (After Technical Rejections)
 The Basis of Allotment to the Non-Institutional Investors, who have bid at cut-off Price or at or above the Issue Price of Rs. 117/- per Equity Share, was finalized in consultation with NSE Limited. The category has been subscribed to the extent of 21.96 times. The total number of Equity Shares Allotted in this category is 1,11,600 Equity Shares to 31 successful applicants. The details of the Basis of Allotment of the said category is as under:

Sr. No.	No. of Shares applied for (Category wise)	Number of Applications received	% to total	Total No. of Shares applied in this category	% of total	Proportionate Shares available	Ratio of allottees to applicants	Number of Successful applicants (after rounding off)	Total No. of shares allocated/ allotted	Surplus/ Deficit (14)-(7)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	3,600	664	98.66	23,90,400	97.55	1,10,100	31:664	31	1,11,600	1,492
2	4,800	0	0.15	4,800	0.20	166	0:1	0	0	-166
3	6,000	4	0.59	24,000	0.98	663	0:4	0	0	-663
4	7,200	2	0.30	14,400	0.59	332	0:2	0	0	-332
5	8,400	2	0.30	16,800	0.69	332	0:2	0	0	-332
Grand Total		673	100.00	24,50,400	100.00	1,11,600		31	1,11,600	0

SKYLINE FINANCIAL SERVICES PRIVATE LIMITED
 D-153 A, 1st Floor, Okhla Industrial Area, Phase - I, New Delhi-110020
Contact Person: Mr. Anju Rana
Tel.: +91-11-40450193-97 Fax: +91-11-26812683
Email: ipo@skylinert.com
Website: www.skylinert.com
SEBI Registration No.: INR00003241

Place: Delhi
Date: February 18, 2026

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARE ON LISTING OR THE BUSINESS PROSPECTS OF MARUSHKA TECHNOLOGY LIMITED.

Disclaimer: Marushka Technology Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Delhi, on February 17, 2026, and thereafter with SEBI and the Stock Exchange. The Prospectus is available on the website of NSE Emergence at <https://www.nseindia.com> and is available on the websites of the BRLM at www.nseemerge.in. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Prospectus including the section titled "Risk Factors" beginning on page 32 of the Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold in the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities Laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

3) Allotment to Non-Institutional Investors - Above Rs. 10 Lakhs (After Technical Rejections)
 The Basis of Allotment to the Non-Institutional Investors, who have bid at cut-off Price or at or above the Issue Price of Rs. 117/- per Equity Share, was finalized in consultation with NSE Limited. The category has been subscribed to the extent of 21.96 times. The total number of Equity Shares Allotted in this category is 2,19,600 Equity Shares to 61 successful applicants. The details of the Basis of Allotment of the said category is as under:

Sr. No.	No. of Shares applied for (Category wise)	Number of Applications received	% to total	Total No. of Shares applied in this category	% of total	Proportionate Shares available	Ratio of allottees to applicants	Number of Successful applicants (after rounding off)	Total No. of shares allocated/ allotted	Surplus/ Deficit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	9,600	1159	98.98	1,11,26,400	98.84	2,17,350	60:1159	60	2,16,000	-1,350
2	10,800	11	0.94	1,18,800	1.06	2,063	1:11	1	3,600	1,537
3	12,000	1	0.09	12,000	0.11	199	0:1	1	0	-199
Grand Total		1,171	100.00	1,12,57,200	100.00	2,19,600		61	2,19,600	0.00

4) Allotment to OIBs excluding Anchor Investors (After Technical Rejections)
 This allotment to OIBs, who have bid at the Issue Price of Rs. 117/- per Equity Share or above, has been done on a proportionate basis in consultation with NSE Limited. This category has been subscribed to the extent of 2.88 times of OIB Portion. The total number of Equity Shares allotted in the OIB category is 4,35,600 Equity Shares, which were allotted to 7 successful applicants.

Sr. No.	No. of Shares applied for (Category wise)	Number of Applications received	% to total	Total No. of Shares applied in this category	% of total	Proportionate Shares available	Ratio of allottees to applicants	Number of Successful applicants (after rounding off)	Total No. of shares allocated/ allotted	Surplus/ Deficit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	25,200	1	14.29	25,200	2.01	6,737	1:1	1	8,400	-337
2	42,000	1	14.29	42,000	3.34	14,562	1:1	1	14,400	-162
3	51,600	1	14.29	51,600	4.11	17,890	1:1	1	18,000	110
4	1,28,400	1	14.29	1,28,400	10.22	44,617	1:1	1	44,400	-117
5	1,44,000	1	14.29	1,44,000	11.48	49,926	1:1	1	50,000	474
6	4,29,600	1	14.29	4,29,600	34.19	1,48,944	1:1	1	1,48,800	-144
7	4,35,600	1	14.29	4,35,600	34.67	1,51,025	1:1	1	1,51,200	175
Grand Total		7	100.00	12,56,400	100.00	4,35,600		7	4,35,600	0.00

5) Allotment to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Issue Price of Rs. 117/- per Equity Share or above, was finalized in consultation with NSE Limited. The category was subscribed 1.00 times i.e. for 1,16,400 Equity Shares the total number of shares allotted in this category is 94,400 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares allocated/ allotted	Ratio	Total Number of shares allotted	Surplus/ Deficit
1,16,400	1	100.00	1,16,400	100.00	1,16,400	1:1	1,16,400	0
Total	1	100.00	1,16,400	100.00	1,16,400		1,16,400	0

6) Allotment to Anchor Investors (After Technical Rejections)
 The Allotment in consultation with the BRLM has allocated (Nil) Equity Shares to Anchor Investors at the Anchor Investor issue price of Rs. 117/- per Equity Shares in accordance with the SEBI ICDR Regulations. This represents 60% of the OIB Category.

CATEGORY	FIS/BANKS	MFS	ICS	NBFCs	AIF	FPI	OTHERS	TOTAL
ANCHORS	0	0	0	0	2,25,600	4,25,000	0	6,51,600

The Board of Directors of our Company at its meeting held on February 17, 2026, has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being NSE Limited and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund/ Intimation will be dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCBSs have been dispatched/ mailed for unblocking of funds and transfer to the Public Issue Account on or before February 18, 2026, and payment to non-Synthetic brokers have been issued on February 18, 2026. In case the same is not received within ten days, investors may contact the Registrar to the Issue at the address given below. The Equity Shares allotted to the successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is in the process of obtaining the listing and trading approval from NSE Limited and the trading of the Equity Shares is expected to commence on February 19, 2026.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated February 17, 2026 ("Prospectus").

INVESTORS, PLEASE NOTE

Referring to Page No. 85 of Prospectus under the Chapter "Capital Structure". Issued, Subscribed and Paid-up Share Capital of the company is as follows:
Issued, Subscribed and Paid-up Share Capital before the Issue **62,31,558**
Issued, Subscribed and Paid-up Share Capital after the Issue **85,36,768**

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, Skyline Financial Solutions Private Limited at www.skylinert.com.
 All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

**On behalf of Board of Directors
 MARUSHKA TECHNOLOGY LIMITED**
 Sd/-
**Monica Agrawal
 (Managing Director)**

KIRLOSKAR BROTHERS LIMITED
 A Kirloskar Group Company
 Registered Office: Yamuna, S. No. 98 (3 of 7), Plot No. 3, Banker, Pune - 411 045.
 CIN No.: L29113PN1920PLC000670

Notice - Special Window for re-logging of transfer requests of physical shares

Notice is hereby given that the Securities and Exchange Board of India vide its circular No. HD/38/1311 (2)/2026-MRSD-PCD/13750/2026 dated January 28, 2026 has provided special window of one more year from **February 05, 2026 to February 04, 2027** for re-logging of transfer requests of physical shares which were submitted by the investors prior to April 01, 2019, however, rejected/ returned by the Company/its RTA due to deficiencies. Investors are requested to take advantage of this Special Window and refer above SEBI circular for further details.

For KIRLOSKAR BROTHERS LIMITED
 Sd/-
Devang Trivedi
 Company Secretary
 Tel: +91 20 6721 4444
 Email: grivance.address@kbl.co.in Website: www.kirloskarmp.com

SYNISE E-Auction
NMDC LIMITED, Bachell, CG
Sale of Nylon / Steel Cord Conveyor Belt, Aluminium Cable, Scrap Tyre, Drill Rod Scrap, MS Scrap / Drums / Pipe / Roller Scrap, Used / Old Battery etc.
E-Auction Date: 10th Mar 2026
Inspection: 14.02.26 to 07.03.26
Hemchand - 9835909933
hemchand@synise.com | www.synise.com

CORRIGENDUM

HSBC MUTUAL FUND

Corrigendum to the Notice-cum-Addendum dated February 17, 2026 on 'Notice for Merger of HSBC Global Equity Climate Change Fund of Fund into HSBC Global Emerging Markets Fund'

With reference to the Notice-cum-Addendum dated February 17, 2026 on the above subject, investors are requested to note that the clause under point no.4, Procedure for Merger, "The redemption warrant/cheque will be mailed or the amount of redemption will be credited to the unit holders bank account (as registered in the records of the Registrar) within 3 (three) working days from the date of receipt of redemption request" shall be read as under:

"The redemption warrant/cheque will be mailed or the amount of redemption will be credited to the unit holders bank account (as registered in the records of the Registrar) within 5 (five) working days from the date of receipt of redemption request".

All other provisions as mentioned in the aforesaid notice-cum-addendum shall remain unchanged.

For & on behalf of HSBC Asset Management (India) Private Limited (Investment Manager to HSBC Mutual Fund)

Sd/-
 Authorised Signatory
 Mumbai, February 18, 2026



Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

HSBC Asset Management (India) Private Limited, 9-11 Floors, NESCO IT Park, Building no. 3, Western Express Highway, Goregaon (East), Mumbai - 400 063, India.
 Email: investor.line@mutualfunds.hsbc.co.in Website: www.assetmanagement.hsbc.co.in
 Customer Service Number - 1800 200 2434 / 1800 4190 200
 Issued by HSBC Asset Management (India) Private Limited
 CIN:U74104MH2001PT134220

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Entities) Regulations, 2016)

FOR THE ATTENTION OF THE MEMBERS OF ROYAL VENTURES PRIVATE LIMITED

Relevant Particulars:

- Name of corporate debtor: ROYAL VENTURES PRIVATE LIMITED
- Date of incorporation of corporate debtor: 28/11/2005
- Authority under which corporate debtor is incorporated/ registered: Registrar of Companies, Mumbai
- Corporate Identity No./ Limited Liability Identification No. of corporate debtor: U51900MH2005PC1571592
- Name and address of the registered office and principal office (if any) of corporate debtor: **Regd. Office:** 502, Plot No. 91/94, Preetnah Colony, Santacruz (West), Mumbai City, Mumbai, Maharashtra, India, 400055. **Principal Office:** Opal Shakti Hill, Ward 4, Stock Market, Nr 7 Kates Road, Marine, Siona, Midhy Prakash, 485771.
- Insolvency commencement date in respect of corporate debtor: 18/02/2026
- Estimated date of closure of insolvency resolution process: 31/08/2026
- Name and registration number of the insolvency professional acting as the Insolvency Resolution Professional: NPV Insolvency Professionals Private Limited through its Director - Mr. Rishabh Prakash Aditya (CIN: U51900MH2005PC1571592) Address: H-35, 1st Floor Jangrula Extension, Jangrula, South Delhi, New Delhi - 110014. Email: info@npv.in
- Name and e-mail of the interim resolution professional as registered with the Board: **Correspondence Address:** 30th Floor, 30/03, 20th ZL, Star Insolvency, Mumbai, Maharashtra, India. Email: info@starinsolvency.com
- Name and e-mail of the interim resolution professional: **Process Email:** info@starinsolvency.com
- Last date for submission of claims: 04/03/2026
- Date of creditors' meeting, if any under clause (b) of subsection (9A) of section 23, as mentioned by the interim resolution professional: Not Applicable
- Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): Not Applicable
- Relevant Forms and (b) Details of authorized representatives available at: (a) www.bbb.gov.in (b) www.starinsolvency.com/ (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court, VI has ordered the commencement of a Corporate Insolvency Resolution Process of the ROYAL VENTURES PRIVATE LIMITED under clause (b) of section 23 of the Insolvency and Bankruptcy Act, 2016. The creditors of ROYAL VENTURES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 04.03.2026 to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors shall submit their claims with proof in person, by post or electronic means. Financial creditors belonging to a class, as listed against the entry No.10, shall be deemed to be authorized representatives from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in respect of class in Form A.

Submission of false or misleading proofs of claim shall attract penalties.

Date: February 19, 2026
 Place: Ahmedabad
 IPE - NPV Insolvency Professionals Private Limited
 Through its Director - Mr. Rishabh Prakash Aditya
 Appointed as Interim Resolution Professional
 In the Matter of ROYAL VENTURES PRIVATE LIMITED
 (CIN: U51900MH2005PC1571592)
 Validity of AFI: December 31, 2026
 Email for Correspondence: info@npv.in

BLS International Services Limited
 CIN: L51909DL1983PLC016907
 Regd. Office: G-4, B-1, Extension, Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110044, Tel. No.: 911-45795002.
 Email: compliance@blsinternational.net Website: www.blsinternational.com

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given that the resolutions set out below are proposed to be passed by the members of BLS International Services Limited ("the Company") by means of the Postal Ballot, only by way of remote e-voting process ("e-voting"), pursuant to the provisions of Section 108 and Section 101 of the Companies Act, 2013, read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") and the Rules, recent General Circular No. 03/2025 dated September 22, 2025 and subsequent circulars issued in this regard, by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification or amendment thereof) for the time being in force and as amended from time to time, to seek your consent for the following resolutions as set out hereunder and proposed to be passed through postal ballot ("Postal Ballot") by way of remote electronic voting ("e-voting"):

Sr. No.	Description	Type of resolution
1.		

FORM NO. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)

Annexure A
Shivmangal Securities Private Limited
35/8, Tollygunge Circular Road,
New Alipore, Kolkata-700055

PUBLIC NOTICE
This is to bring to the notice of public generally that Shivmangal Securities Private Limited has ceased to function as a Participant of National Securities Depository Limited (NSDL) as its Partnership has been surrendered. The certificate of registration granted to Shivmangal Securities Private Limited has been cancelled by the Securities and Exchange Board of India dated on 05th February 2023. Henceforth, Shivmangal Securities Private Limited shall not carry on any activity as a Participant of NSDL.

In case any Client of Shivmangal Securities Private Limited has any grievance or dispute in respect of the depository services rendered by Shivmangal Securities Private Limited while it was functioning as a Participant of NSDL, he/she/it may report the same in writing to "The Officer (Change)", Investor Relationship Cell, National Securities Depository Limited, Plot C-52, C-53, Connaught Place, New Delhi-110028. Bandra East, Mumbai, Maharashtra - 400 051, within 30 days of publication of this notice or email at relations@nsdl.com. No further correspondence, including but not limited to, is entertained after this date.

For Shivmangal Securities Private Limited
Sd/-
Naval Kishore Agarwal
Compliance Officer

SHIFING OF THE REGISTERED OFFICE OF THE COMPANY FROM NATIONAL CAPITAL TERRITORY TO DELHI TO THE STATE OF HARYANA.
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the company in terms of special resolution passed at the Extra Ordinary General Meeting held on Wednesday, 28th January 2025 to enable the company to change its registered office from "National Capital Territory of Delhi" to "State of Haryana". Any person whose interest is likely to be affected by the proposed change, may apply to the Registrar of Companies (www.mca.gov.in) by filing investor complaint form of State of Haryana, or send by registered post to his/her registered office at Shivmangal Securities Private Limited, 35/8, Tollygunge Circular Road, New Alipore, West Bengal, India at the address B-2, Wing 2nd, Plot C-52, Connaught Place, New Delhi-110028, within 30 days of the date of publication of this notice with a copy of the application at its registered office at the address mentioned above.

FORM NO. INC-26
Date: 18-02-2026
Place: Delhi

HINDUJA HOUSING FINANCE LIMITED
Registered office at 24, Developer Industrial Estate, Gurgaon.
HINDUJA HOUSING Finance - Chennai - 600 022, Tamil Nadu. E-mail: info@hinduja.com
Contact No: 8849292100

POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned acting as the Authorized Officer of HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(1) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice in respect of the said account and the borrower has failed to comply with the demand notice by failing to call upon the borrower (hereinafter the borrower and guarantors are collectively referred to as "the Borrowers") to repay the amount within 60 days from the date of receipt of said demand notice and having failed to repay the said amount within the stipulated time, the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred upon him under sub-section 4 of section 13 of Act read with rule 6 of the Security Interest Enforcement Rules, 2002 on the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and value as mentioned against each account. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets:

Account Number/Name of Borrower & Address	Saleable Possession Date	Over dues	Stamp Duty
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana. Phone: 9810011234	26.02.2025	Rs. 2,00,00,000/-	Rs. 1,00,00,000/-
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana. Phone: 9810011234	26.02.2025	Rs. 2,00,00,000/-	Rs. 1,00,00,000/-
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana. Phone: 9810011234	26.02.2025	Rs. 2,00,00,000/-	Rs. 1,00,00,000/-

PUBLIC NOTICE FORM C
(Under rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy) Process for Personal Guarantors to Corporate Debtors) Rules, 2019)

FOR THE ATTENTION OF THE CREDITORS OF MR ROHINI SINGH (PERSONAL GUARANTOR OF THE HINDUJA HOUSING FINANCE LIMITED)

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, has ordered the commencement of a Bankruptcy Process against Mr. Rohini Singh, residing at 22/23, Gali No. 1, Anand Road, Anjgur, Muzaffarnagar, Uttar Pradesh - 251001, on 11.02.2026. Copy of Order Received: 17.02.2026.

The creditors of Mr. Rohini Singh are hereby called upon to submit their claims with proof on or before 26.02.2026 to the Bankruptcy Trustee at S-376, Block S, Panachee Park, New Delhi, Delhi 110017.

The last date for submission of claims of creditors shall be 26.02.2026. The creditors may submit their claims through electronic means, or by hand or registered post or speed post courier.

ADDITIONAL DETAILS OF THE BANKRUPTCY TRUSTEE

Name and IBI registration number of the Bankruptcy Trustee	Mr. Mukesh Kumar Jain IBBI/PA-0101/P-19/06/2020- 2021/13989
Registered Address, email ID and Phone no. of the Bankruptcy Trustee as Registered with IBI	AFBA Vaid 30th June 2026 Registered Address: email, ID and Phone no. of the Bankruptcy Trustee as Registered with IBI Pankaj Arora, Pocket ML, Plot No. 16, Sector-5, Dwarka, South West Delhi, 110075 Registered Email: icaas19@gmail.com Phone No: 9819413173
Communication Address, Email ID and Phone No. to be used for correspondence with the Bankruptcy Trustee	Communication Address: Mavent Restructuring Services LLP S-376, Block S, Panachee Park, New Delhi 110017. Phone No: 9814781713

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Mukesh Kumar Jain
Bankruptcy Trustee of Rohini Singh
Guarantor of RGV Intra Pvt. Ltd.
IBBI/PA-0101/P-19/06/2020- 2021/13989
AFBA Vaid 30th June 2026

Date: 18.02.2026
Place: Delhi

HINDUJA HOUSING FINANCE LIMITED
Registered office at 24, Developer Industrial Estate, Gurgaon.
HINDUJA HOUSING Finance - Chennai - 600 022, Tamil Nadu. E-mail: info@hinduja.com
Contact No: 8849292100

POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned acting as the Authorized Officer of HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(1) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice in respect of the said account and the borrower has failed to comply with the demand notice by failing to call upon the borrower (hereinafter the borrower and guarantors are collectively referred to as "the Borrowers") to repay the amount within 60 days from the date of receipt of said demand notice and having failed to repay the said amount within the stipulated time, the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred upon him under sub-section 4 of section 13 of Act read with rule 6 of the Security Interest Enforcement Rules, 2002 on the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and value as mentioned against each account. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets:

Account Number/Name of Borrower & Address	Saleable Possession Date	Over dues	Stamp Duty
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana. Phone: 9810011234	26.02.2025	Rs. 2,00,00,000/-	Rs. 1,00,00,000/-
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana. Phone: 9810011234	26.02.2025	Rs. 2,00,00,000/-	Rs. 1,00,00,000/-
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana. Phone: 9810011234	26.02.2025	Rs. 2,00,00,000/-	Rs. 1,00,00,000/-

FORM A
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Debtors) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROEPLV VENTURES PRIVATE LIMITED

1. Name of corporate debtor: ROEPLV Ventures Private Limited

2. Address of the registered office of the corporate debtor: 28/11/2005

3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Mumbai

4. Corporate Identity No. / Limited Liability Entity Identifier: UES30AM00000015792

5. Address of the registered office and principal office of the corporate debtor: Regd. Office: 502, Plot No. 9/34, Prasthna Colony, Sector 08, Noida, Uttar Pradesh, India, 201301. Principal Office: 101, Sector 14, Gurgaon, Haryana, India, 122002.

6. Insolvency commencement date in respect of corporate debtor: 18-02-2026

7. Estimated date of closure of insolvency resolution process: 18-02-2026

8. Name and registration number of the insolvency resolution professional acting as an insolvency resolution professional: NRI Insolvency Professionals Private Limited, Regd. Office: 101, Sector 14, Gurgaon, Haryana, India, 122002.

9. Address and email of the insolvency resolution professional: Regd. Office: 101, Sector 14, Gurgaon, Haryana, India, 122002. Email: info@nriip.com

10. Address and email to be used for correspondence with the insolvency resolution professional: Regd. Office: 101, Sector 14, Gurgaon, Haryana, India, 122002. Email: info@nriip.com

11. Last date for submission of claims: Not Applicable

12. Classes of claims, if any, under section 23, apart from secured claims: Not Applicable

13. Names of insolvency resolution professional identified by or authorized representative of creditors in a class (There comes by each class): Not Applicable

14. Relevant forms and details of authorized representatives are available at: (a) www.ibbi.gov.in (b) info@nriip.com (c) info@nriip.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench (NCLT) has ordered the commencement of an Insolvency Resolution Process for Corporate Debtors against ROEPLV VENTURES PRIVATE LIMITED, a company incorporated in India, on 18.02.2026. The creditors of ROEPLV VENTURES PRIVATE LIMITED are hereby called upon to submit their claims with proof by electronic means only. All other claims, including but not limited to, are not entertained after this date. A financial creditor belonging to a class, as listed against the class in column No. 2 to the table mentioned in the notice with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Date: 18-02-2026
Place: Ahmedabad

REMOTE E-VOTING FACILITY TO THE MEMBERS

Notice is hereby given to the members of Kimia Biosciences Limited ("the Company") that in pursuance of the provisions of Section 170 and other applicable provisions of the Companies Act, 2013 (including any statutory amendments) the Company is hereby called upon to submit their claims with proof on or before 26.02.2026 to the Bankruptcy Trustee at S-376, Block S, Panachee Park, New Delhi, Delhi 110017.

The last date for submission of claims of creditors shall be 26.02.2026. The creditors may submit their claims through electronic means, or by hand or registered post or speed post courier.

ADDITIONAL DETAILS OF THE BANKRUPTCY TRUSTEE

Name and IBI registration number of the Bankruptcy Trustee	Mr. Mukesh Kumar Jain IBBI/PA-0101/P-19/06/2020- 2021/13989
Registered Address, email ID and Phone no. of the Bankruptcy Trustee as Registered with IBI	AFBA Vaid 30th June 2026 Registered Address: email, ID and Phone no. of the Bankruptcy Trustee as Registered with IBI Pankaj Arora, Pocket ML, Plot No. 16, Sector-5, Dwarka, South West Delhi, 110075 Registered Email: icaas19@gmail.com Phone No: 9819413173
Communication Address, Email ID and Phone No. to be used for correspondence with the Bankruptcy Trustee	Communication Address: Mavent Restructuring Services LLP S-376, Block S, Panachee Park, New Delhi 110017. Phone No: 9814781713

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Mukesh Kumar Jain
Bankruptcy Trustee of Rohini Singh
Guarantor of RGV Intra Pvt. Ltd.
IBBI/PA-0101/P-19/06/2020- 2021/13989
AFBA Vaid 30th June 2026

Date: 18.02.2026
Place: Delhi

KIMIA BIOSCIENCES LIMITED
Regd. Off: VIL Bhambhola, Sector 14, Gurgaon, Haryana
E-mail: compliance.kimiasciences.com | www.kimiasciences.com
Phone: 011-47663800, 91965406544 | 91965474554 | Fax: 011-4766361002

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING FACILITY TO THE MEMBERS

Notice is hereby given to the members of Kimia Biosciences Limited ("the Company") that in pursuance of the provisions of Section 170 and other applicable provisions of the Companies Act, 2013 (including any statutory amendments) the Company is hereby called upon to submit their claims with proof on or before 26.02.2026 to the Bankruptcy Trustee at S-376, Block S, Panachee Park, New Delhi, Delhi 110017.

The last date for submission of claims of creditors shall be 26.02.2026. The creditors may submit their claims through electronic means, or by hand or registered post or speed post courier.

ADDITIONAL DETAILS OF THE BANKRUPTCY TRUSTEE

Name and IBI registration number of the Bankruptcy Trustee	Mr. Mukesh Kumar Jain IBBI/PA-0101/P-19/06/2020- 2021/13989
Registered Address, email ID and Phone no. of the Bankruptcy Trustee as Registered with IBI	AFBA Vaid 30th June 2026 Registered Address: email, ID and Phone no. of the Bankruptcy Trustee as Registered with IBI Pankaj Arora, Pocket ML, Plot No. 16, Sector-5, Dwarka, South West Delhi, 110075 Registered Email: icaas19@gmail.com Phone No: 9819413173
Communication Address, Email ID and Phone No. to be used for correspondence with the Bankruptcy Trustee	Communication Address: Mavent Restructuring Services LLP S-376, Block S, Panachee Park, New Delhi 110017. Phone No: 9814781713

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Mukesh Kumar Jain
Bankruptcy Trustee of Rohini Singh
Guarantor of RGV Intra Pvt. Ltd.
IBBI/PA-0101/P-19/06/2020- 2021/13989
AFBA Vaid 30th June 2026

Date: 18.02.2026
Place: Delhi

HINDUJA HOUSING FINANCE LIMITED
Registered office at 24, Developer Industrial Estate, Gurgaon.
HINDUJA HOUSING Finance - Chennai - 600 022, Tamil Nadu. E-mail: info@hinduja.com
Contact No: 8849292100

POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned acting as the Authorized Officer of HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(1) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice in respect of the said account and the borrower has failed to comply with the demand notice by failing to call upon the borrower (hereinafter the borrower and guarantors are collectively referred to as "the Borrowers") to repay the amount within 60 days from the date of receipt of said demand notice and having failed to repay the said amount within the stipulated time, the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred upon him under sub-section 4 of section 13 of Act read with rule 6 of the Security Interest Enforcement Rules, 2002 on the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and value as mentioned against each account. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets:

Account Number/Name of Borrower & Address	Saleable Possession Date	Over dues	Stamp Duty
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana. Phone: 9810011234	26.02.2025	Rs. 2,00,00,000/-	Rs. 1,00,00,000/-
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana. Phone: 9810011234	26.02.2025	Rs. 2,00,00,000/-	Rs. 1,00,00,000/-
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana. Phone: 9810011234	26.02.2025	Rs. 2,00,00,000/-	Rs. 1,00,00,000/-

JANA SMALL FINANCE BANK (Registered Office: The Fairway, Ground & First Floor, Survey No.101, 112 & 122B, Off Domtur, Koramangla Inner Ring Road, Next to EGL Business Park, Challahatta, Bangalore-560071. Regional Branch Office: 16/12, 2nd Floor, W.E.A. Arya Samaj Road, Karol Bagh, Delhi-110005.)

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you are the borrower, Co-Borrower, Guarantor and Mortgagor have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consistent to default committed by you, all your loan account has been classified as Non Performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules, 2002, issued Demand notice calling upon the Borrower/Co-Borrower's/Guarantors/Mortgagors as mentioned in column No. 2 to repay the amount mentioned in the notice with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr.	Name of Co-Borrower / Guarantor/Mortgagor	Loan Account No.	Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice	Amount Due in Rs. / as on
1	1) Mr. Sonu (Applicant), 2) Mrs. Poonam (Co-Applciant)	Loan Account No. 3128691000279	Loan Amount: Rs. 20,00,000/-	Mortgaged Immovable Property - Schedule Property: Plot No. 1, Area Measuring 100 Sq.Yards, Khevali No.455/04, Khatoon No.856, M. No. 121, Kola 71/2-01, situated in the Area of Village Nangra Ganga Tehsil & District Faridkot, Haryana, Owned by Mrs. Poonam, W/o Mr. Sonu. Bounded as: East: Property of Others, West: Gali Feet wide, North: Vacant Plot of Dharampal, South: Plot of Nilin.	18.02.2026	Rs. 26,38,885/- (Rupees Twenty Lakhs Thirty Eight Thousand Five Hundred Eighty Five Only) as on 09.02.2026
2	1) Mr. Yunus (Applicant), 2) Mrs. Khatija Bano (Co-Applciant)	3089842000307	Loan Amount: Rs. 25,00,000/-	Mortgaged Immovable Property - Residential House Comprising in Khasra No.357 Mtr. Measuring 69 Sq.Yards situated in Village Meharajpur, Pargana & Tehsil District Gulum Budh Nagar, Uttar Pradesh. Owned by Mrs. Khatija Bano, W/o Mr. Yunus. Bounded as: East: House of Namee Khan, West: Rasta 15 Feet wide, North: House of Rizwan, South: House of Rizwan.	18.02.2026	Rs. 30,13,598/- (Rupees Thirty Lakhs Three Thousand Five Hundred Ninety Eight Only) as on 09.02.2026
3	1) Mr. Ritik Nagar (Applicant), 2) Mr. Jitendra Singh (Co-Applciant)	Loan Account No. 4739348000459	Loan Amount: Rs. 20,50,000/-	Mortgaged Immovable Property - Residential Plot No.31 Admeasuring 130 Sq.Yards Comprising in Khasra No.181 situated in Sarawali Village Colony, Village Dhauraki Khud Pargana Lot Tehsil District Ghazabad, Owned by Mr. Ritik Nagar, Pargana & Tehsil District Ghazabad, West: Gali 10 Feet wide, West: Gali 10 Feet wide, North: House of Vlod, South: House of Dinesh Sharma.	01.02.2026	Rs. 26,27,170/- (Rupees Twenty Lakhs Twenty Seven Thousand One Hundred Seventy Only) as on 09.02.2026
4	1) Mr. Rajvir Singh (Applicant), 2) Mrs. Naresh (Co-Applciant)	Loan Account No. 32069530000251	Loan Amount: Rs. 18,00,000/-	Mortgaged Immovable Property - Schedule Property: Khevali No.278, Khata No.334 Tehsil & District Narnaul, Haryana (More Particulars in Document No.1806). Bounded as: East: Property of Others, West: Gali 15 Feet wide, North: Land of Krishna, South: Land of Dharamdanda.	01.02.2026	Rs. 18,61,871/- (Rupees Eighteen Lakhs Sixty One Thousand Eight Hundred Seventy One Only) as on 09.02.2026
5	1) Mr. Armitaj (Applicant), 2) Mrs. Atsana (Co-Applciant)	Loan Account No. 30896160010170	Loan Amount: Rs. 18,00,000/-	Mortgaged Immovable Property - Residential House Comprising in Khasra No.181 situated in Sarawali Village Colony, Village Dhauraki Khud Pargana Lot Tehsil District Ghazabad, Owned by Mr. Armitaj, Pargana & Tehsil District Ghazabad, West: Gali 10 Feet wide, West: Gali 10 Feet wide, North: House of Vlod, South: House of Dinesh Sharma.	01.02.2026	Rs. 22,52,989/- (Rupees Twenty Two Lakhs Fifty Two Thousand Nine Hundred Ninety Nine Only) as on 09.02.2026
6	1) Mr. Sanjan Kumar (Applicant), 2) Mrs. Prem Lata (Co-Applciant)	Loan Account No. 45239630000110	Loan Amount: Rs. 32,00,000/-	Mortgaged Immovable Property - Schedule Property: Immovable Property Area Measuring 80 Sq. Yards, situated in the Area of Village Jagra, Pargana & Tehsil Dadr, Dist. Gulum Budh Nagar (More Particulars Describe in Document No.46637, Dated:01.12.2023) Owned by Mrs. Prem Lata, W/o Sanjan Kumar. Bounded as: East: Property of Mr. Sahar & Others, West: House of Sujatkhann, North: House of Sujat & Sanku, South: House of Sujatkhann.	14.02.2026	Rs. 38,12,684/- (Rupees Thirty Eight Thousand Two Hundred Eighty Four Only) as on 09.02.2026

Notice is therefore to the Borrower/Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No. 2, calling upon them to make payment of the aggregate amount as shown in column No. 6, against all the respective Borrower/Co-Borrower with 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No. 6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No. 4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower/Co-Borrower's/Guarantors/Mortgagors of the said financials under the law, you are further requested to note that as per section 13(1) of the said Act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 18-02-2026, Place: Delhi NCR
Sd/- Authorized Officer, For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (Registered Office: The Fairway, Ground & First Floor, Survey No.101, 112 & 122B, Off Domtur, Koramangla Inner Ring Road, Next to EGL Business Park, Challahatta, Bangalore-560071. Regional Branch Office: 16/12, 2nd Floor, W.E.A. Arya Samaj Road, Karol Bagh, Delhi-110005.)

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you are the borrower, Co-Borrower, Guarantor and Mortgagor have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consistent to default committed by you, all your loan account has been classified as Non Performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules, 2002, issued Demand notice calling upon the Borrower/Co-Borrower's/Guarantors/Mortgagors as mentioned in column No. 2 to repay the amount mentioned in the notice with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr.	Name of Co-Borrower / Guarantor/Mortgagor	Loan Account No.	Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice	Amount Due in Rs. / as on
1	1) Mr. Sukhinder Singh (Applicant), 2) Mrs. Rinkal Rani (Co-Applciant), 3) Mr. Rajat (Co-Applciant)	Loan Account No. 4680430000641	Loan Amount: Rs. 25,50,000/-	Mortgaged Immovable Property - Schedule Property: Property bearing U.P. No. 56833/100000/0114 Admeasuring 77.16 Sq.Yards, situated in Village Baholi, Tehsil District Kurukshetra, Haryana, Owned by Mr. Dhani Ram, So. Bachha Ram.	18.02.2026	Rs. 26,65,371/- (Rupees Twenty Six Lakhs Five Thousand Three Hundred Seventy One Only) as on 09.02.2026
2	1) Mr. Hem Chand (Applicant), 2) Mr. Rajat (Co-Applciant)	Loan Account No. 32595910000367	Loan Amount: Rs. 15,20,000/-	Mortgaged 120 Sq.Yards Property - Schedule Property: House No.246/3, Admeasuring 120 Sq.Yards Gadh Mahala Rohtak, Haryana. Owned by Mr. Hemchand, So. Mr. Chandki Ram. Bounded as: East: House of Sardar, West: House of Tekchand, North: Gali 15 Feet wide, South: Gali 20 Feet wide.	01.02.2026	Rs. 11,21,461/- (Rupees Eleven Lakhs Twenty One Thousand Four Hundred Sixty One Only) as on 09.02.2026

Notice is therefore to the Borrower/Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No. 2, calling upon them to make payment of the aggregate amount as shown in column No. 6, against all the respective Borrower/Co-Borrower with 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No. 6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No. 4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower/Co-Borrower's/Guarantors/Mortgagors of the said financials under the law, you are further requested to note that as per section 13(1) of the said Act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 18.02.2026, Place: Kurukshetra & Rohtak
Sd/- Authorized Officer, For Jana Small Finance Bank Limited

KIMIA BIOSCIENCES LIMITED
Regd. Off: VIL Bhambhola, Sector 14, Gurgaon, Haryana
E-mail: compliance.kimiasciences.com | www.kimiasciences.com
Phone: 011-47663800, 91965406544 | 91965474554 | Fax: 011-4766361002

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING FACILITY TO THE MEMBERS

Notice is hereby given to the members of Kimia Biosciences Limited ("the Company") that in pursuance of the provisions of Section 170 and other applicable provisions of the Companies Act, 2013 (including any statutory amendments) the Company is hereby called upon to submit their claims with proof on or before 26.02.2026 to the Bankruptcy Trustee at S-376, Block S, Panachee Park, New Delhi, Delhi 110017.

The last date for submission of claims of creditors shall be 26.02.2026. The creditors may submit their claims through electronic means, or by hand or registered post or speed post courier.

ADDITIONAL DETAILS OF THE BANKRUPTCY TRUSTEE

Name and IBI registration number of the Bankruptcy Trustee	Mr. Mukesh Kumar Jain IBBI/PA-0101/P-19/06/2020- 2021/13989
Registered Address, email ID and Phone no. of the Bankruptcy Trustee as Registered with IBI	AFBA Vaid 30th June 2026 Registered Address: email, ID and Phone no. of the Bankruptcy Trustee as Registered with IBI Pankaj Arora, Pocket ML, Plot No. 16, Sector-5, Dwarka, South West Delhi, 110075 Registered Email: icaas19@gmail.com Phone No: 9819413173
Communication Address, Email ID and Phone No. to be used for correspondence with the Bankruptcy Trustee	Communication Address: Mavent Restructuring Services LLP S-376, Block S, Panachee Park, New Delhi 110017. Phone No: 9814781713

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Mukesh Kumar Jain
Bankruptcy Trustee of Rohini Singh
Guarantor of RGV Intra Pvt. Ltd.
IBBI/PA-0101/P-19/06/2020- 2021/13989
AFBA Vaid 30th June 2026

Date: 18.02.2026
Place: Delhi

HINDUJA HOUSING FINANCE LIMITED
Registered office at 24, Developer Industrial Estate, Gurgaon.
HINDUJA HOUSING Finance - Chennai - 600 022, Tamil Nadu. E-mail: info@hinduja.com
Contact No: 8849292100

POSSESSION NOTICE (For Immovable Property)
Whereas the undersigned acting as the Authorized Officer of HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(1) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice in respect of the said account and the borrower has failed to comply with the demand notice by failing to call upon the borrower (hereinafter the borrower and guarantors are collectively referred to as "the Borrowers") to repay the amount within 60 days from the date of receipt of said demand notice and having failed to repay the said amount within the stipulated time, the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred upon him under sub-section 4 of section 13 of Act read with rule 6 of the Security Interest Enforcement Rules, 2002 on the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and value as mentioned against each account. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets:

Account Number/Name of Borrower & Address	Saleable Possession Date	Over dues	Stamp Duty
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana. Phone: 9810011234	26.02.2025	Rs. 2,00,00,000/-	Rs. 1,00,00,000/-
Name: W/o M. Suresh Kumar, R/o: Sakshi Park, Sector 14, Gurgaon, Haryana.			

CONTAINER CORPORATION OF INDIA LTD.
 CONCOR BANGALURU, C-3, Mathura Road, New Delhi - 110025
EXPRESSION OF INTEREST (E.O.I.)
 CONCOR invites Expression of Interest (E.O.I.) from the reputed, reputed manufacturers/suppliers for supplying the 20' and 40' High Cube Containers equipped with passive cooling technology. Important dates are as under:-
 E.O.I. No: CONCOR/SUPPLY/OF REEFER CONTAINERS/E.O.I/2026-27
 Name of Work: EXPRESSION OF INTEREST FOR SUPPLY OF REEFER CONTAINERS EQUIPPED WITH PASSIVE COOLING TECHNOLOGY
 Publication of E.O.I: On 19.02.2026
 Last Date & Time of Submission of E.O.I: Up to 05.03.2026 (up to 16:00 hrs)
 Interested parties to visit detailed terms and conditions of an EOI uploaded on the www.concor.co.in or eprocure.gov.in (before submitting the proposal). Kindly visit website regularly. CONCOR reserves the right to reject any of the applications without assigning any reasons therefor.
 Executive Director (C, S&M, CSR & CPD)

PUBLIC NOTICE
 (Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MR. NANDKUMAR KHATTUWAL HARCHANDANI GUARANTOR OF M/S. N KUMAR PROJECTS & INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the Personal Guarantor	Mr. Nandkumar Khattuwal Harchandani
2. Address of the Personal Guarantor (last known)	R/4/469, Hiranagar Vihar, New Colony, Nagpur-440001 Maharashtra, A-3, The Neelkanti CHS, Plot No. 3, Sector-4, Dwarka, New Delhi-110078 17.02.2026
3. Insolvency Commencement Date in respect of the Personal Guarantor	National Company Law Tribunal, Mumbai Bench-II
4. Details of Adjudicating Authority	13-02-2026
5. Name and Registration Number of the Insolvency Professional acting as Resolution Professional	Ms. S. Gopalakrishnan Reg. No.: IBBI/IPA-002/IPA-00015/2017-18/10398
6. Address and e-mail of the Resolution Professional, as registered with the Board	Registered Address: 203, The Ghatkopar Nikanti CHS, Jethabai Lane, Ghatkopar (East), Mumbai-400077 Registered Email: gop33ip@gmail.com
7. Address and e-mail to be used for correspondence with the Resolution Professional	203, The Ghatkopar Nikanti CHS, Jethabai Lane, Ghatkopar (East), Mumbai-400077 Registered Email: gop33ip@gmail.com pirpandkumarng@gmail.com
8. Last date for submission of claims	12th March 2026
9. Relevant Forms	Form B is presented under Regulation 7 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-II, has ordered the commencement of Insolvency Resolution Process of Mr. Nandkumar Khattuwal Harchandani vide order no. CR (IB) No. 486 of 2024 dated 17th February, 2025 under Section 100 of the Insolvency and Bankruptcy Code, 2016. The creditors of Mr. Nandkumar Khattuwal Harchandani are hereby called upon to submit their claims with proof on or before 12th March 2026 to the Resolution Professional as mentioned in Regulation 7 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 in Form B at the address mentioned against Entry No. 7. The creditors shall submit their claims with proof by electronic means or through courier speed post or registered letter. Submission of false or misleading proofs of claim shall attract penalties. Date: 19th February, 2026 Place: Mumbai

Mr. S. Gopalakrishnan
 Resolution Professional
 Personal Guarantor of M/S. N Kumar Projects and Infrastructure Private Limited
 Registration Number: IBBI/IPA-002/IPA-00015/2017-18/10398
 AFA Validity Date: 31st December 2026

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KISHORE KALYANJI CORP LLP

RELEVANT PARTICULARS

1. Name of corporate debtor	KISHORE KALYANJI CORP LLP
2. Date of incorporation of corporate debtor	10-09-2021
3. Authority under which corporate debtor is incorporated/registered	The Registrar of Companies, Mumbai
4. Corporate Identity Number / Limited Liability Identification Number of corporate debtor	LLPIN: AAY-5433
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Office No. 302, Omega House, Chaitani Lane, Hiranagar, Maharashtra, Powai, Mumbai - 400076, Maharashtra, India Business Office: K/11K-12, AFMC Market-II, Phase-II, Dana Bunder, Vashi, Near Mumbai, Maharashtra, India
6. Insolvency commencement date in respect of corporate debtor	13-02-2026 (Order pronouncement date by Hon'ble Member, Bench-VI)
7. Estimated date of closure of insolvency resolution process	12-08-2026 (Being 180 days from the insolvency commencement date)
8. Name, address, email address and the registration number of the interim resolution professional	Ms. Vandana Garg Registered Address: Unit 307, 3rd Floor, EngageLoka Loha Supremes 2, Wagle Estate, Panchgani, Thane - 400084, Maharashtra, India Email: crp_kcorp@gmail.com; vandana90@gmail.com Mobile No.: +91 8828000848
9. Last date for submission of claims	27-02-2026
10. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
11. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
12. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI has ordered the commencement of a corporate insolvency resolution process against KISHORE KALYANJI CORP LLP on 13-02-2026 (order pronouncement date). The creditors of KISHORE KALYANJI CORP LLP are hereby called upon to submit a proof of their claims on or before 27-02-2026 to the Interim Resolution Professional at the address mentioned against Item B hereinabove. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Date: 19-02-2026 Registration No. IBBI/PA-001/PP-00025/2016-17/10058

Vandana Garg
 Interim Resolution Professional
 Date: 19-02-2026 Registration No. IBBI/PA-001/PP-00025/2016-17/10058

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ROEVL VENTURES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	ROEVL VENTURES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28/11/2005
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51500MH2005PC157502
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 502, Plot No. 91/94, Pribhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400025. Principal Office: Oppost Shakti Hotel, Ward 4, Bhamburda Hill 1, Kirti Road, Malhar, Saitta, Malhar, Pochod, 405711.
6. Insolvency commencement date in respect of corporate debtor	13-02-2026 (Order pronouncement date by Hon'ble Member, Bench-VI)
7. Estimated date of closure of insolvency resolution process	13-08-2026 (180 days from the order dated 13-02-2026)
8. Name and registration number of the interim resolution professional	NPV Insolvency Professionals Private Limited - Through its Director - Mr. Ritesh Prakash Aditya IBBI Reg. No. 068/PPA-004/PPA-2022-23/50023
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-35, 1st Floor Jangpura Extension, Jangpura, South Delhi, New Delhi - 110034. Email: 1_ip@npv.in Correspondence Address: 306/1, Floor, 1003, Zone Z1, New Insulated in Emerald Shikhar Road, Anandapada - 380054. Phone Email: Mr. riteshprakashaditya@npv.in For filing claims, please go to the claims section of below mentioned website: https://www.roevl.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Same as in 9.
11. Last date for submission of claims	04-03-2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	http://www.roevl.com https://www.roevl.com/ibbi/

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court-VI has ordered the commencement of a Corporate Insolvency Resolution Process of the ROEVL VENTURES PRIVATE LIMITED on 13-02-2026. The creditors of ROEVL VENTURES PRIVATE LIMITED, are hereby called upon to submit their claims with proof to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Date: February 19, 2026 Place: Ahmedabad

NPV Insolvency Professionals Private Limited
 Through its Director - Mr. Ritesh Prakash Aditya
 In the Matter of ROEVL VENTURES PRIVATE LIMITED
 IBBI Reg. No. 068/PPA-004/PPA-2022-23/50023
 Validity of AFA: December 31, 2026
 Email for Correspondence - crp.roevlventures@insolvency.in

KIROSKAR BROTHERS LIMITED
 A Kiroskar Group Company
 Registrar of Companies: Yamuna, S. No. 98 (3 to 7), Plot No. 3, Baniar, Pune - 411 045.
 CIN No.: L28119PN1999PLC006970

Notice - Special Window for red-emption of transfer requests of physical shares

Notice is hereby given that the Securities and Exchange Board of India vide its circular No. HO/38/11/2026-MHSD-POD/1750/2026 dated January 30, 2026 has provided special window of one more year from February 05, 2026 to February 05, 2027 for red-emption of transfer requests of physical shares which were submitted by the investors prior to April 01, 2019, however, rejected / returned by the Company's RTA due to deficiencies. Investors are requested to take advantage of this Special Window and refer above SEBI circular for further details.

FOR KIROSKAR BROTHERS LIMITED

Place : Pune **Devang Trivedi**
 Date : February 19, 2026 **Company Secretary**

Tel : +91 20 6721 4444
 Email: groevance.redressal@kbi.co.in Website: www.kiroskarppumps.com

WIZZOMNI FINANCIAL SERVICES LIMITED
 (formerly Unionim Financial Services Limited)
 RO: N.G. 12 & 13 Ground Floor, North Block, Mangal Centre, Dickenson Road, Bangalore - 560 007 | UST1MKA1995PLC018175

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by WIZZOMNI FINANCIAL SERVICES LIMITED (formerly Unionim Financial Services Limited) on 23. 02. 2026 at 10:00 am at the respective centers given below. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Auction Centre Address & Loan No: MUMBAI - ANDHERI (MUM - 101-105; FIRST FLOOR, EXPRESS CHAMBERS, ANDHERI-KURLA ROAD, CONTACT: 832682272) 2127173. MUMBAI - BORIVALI (MBB - BUILDING NO.3, SHOP.12, DIGGUSUMER NAGAR, KOKA KENDRA, OPP FLY VERGE, BORIVALI, W. CONTACT: 8323539928) 2170594. MUMBAI - MIRA ROAD (MIR - OFFICE NO. 2 & 3, FIRST FLOOR, 32 - SHOPPING CENTRE, BUILDING NO. A, 53/54, SHANTHI-401107, CONTACT NO. 98919142430) 2170760, 2244154, 2171136, 2151398.

(Reserves the right to alter the number of accounts to be auctioned & postpone / cancel the auction without any prior notice)

EXPRESS Careers

BOMBAY HOSPITAL INSTITUTE OF MEDICAL SCIENCES
 12, New Marine Lines, Mumbai - 400 002
 Phone No: 022-22989808, Fax: 022-22989871
 Email: bhims90@rediffmail.com, Website: www.bombayhospitalacademics.com

WANTED

Applications are invited in the prescribed format from the eligible candidates for MD/MS/DM/Ch. temporary posts: Professor / Associate Professor / Assistant Professor. Requisite Vacancy Position Qualification, Experience, Other details and prescribed application format are available on Institute website: www.bombayhospitalacademics.com
 Last date of application to 9th March 2026.

Sd/-
 Director
 Bombay Hospital Institute of Medical Sciences

Mumbai Port Authority

Applications are invited from eligible Indian Nationals for engagements as **Jr. Professional Interns** purely on contract basis.

Last date of receiving applications is 10/03/2026.

For details regarding educational qualifications, age, experience, application format etc., please visit our website www.mumbaiport.gov.in (people & career/jobs).

MbPA-50-2025 (Head of Department)

See India and the World
 without spending a single rupee from your pocket.
 Not everyone gets paid to travel...
Assistant Tour Managers and Tour Managers do!

At Veena World, Assistant Tour Managers start with hands-on experience - managing guests, coordinating logistics, and learning travel from the ground up. Today, nearly 400 Tour Managers and Assistant Tour Managers power our on-ground guest experience. With the right mindset, skills, and performance, Assistant Tour Managers grow into full-fledged Tour Managers. That's when the world truly opens up.

Career growth based on performance
 Asst Tour Manager(India) → Tour Manager(India) → Tour Manager(World)
 Many of our Tour Managers have travelled to 50-75 countries while building a stable and respected career in the travel industry.

Walk-in Interview
 for Assistant Tour Managers
 Sunday, 22nd Feb 2026
 9 am to 1 pm at Veena World Corporate Office
 Neelkanti Corporate Park Vidyavihar (West) Mumbai - 400 086

Eligibility
 21-30 yrs | Graduate / HSC
 Fluent in Hindi, English + one regional Indian language
 People-centric, guest-serving mindset, calm, composed and physically travel-fit
 No addictions and vices
 Available during peak seasons (Apr-Jun & Oct-Dec)

If travel excites you, responsibility motivates you, and growth matters to you - this journey could be yours.

Bring along: Hard copy of your updated resume with a recent passport-size photograph.
 Note: Selected candidates will undergo training at the Corporate Office followed by a live tour in India. Training fee of ₹10,000 applies and is refundable after successful completion of one year.
 Caution: Veena World does not charge any interview fees and has not authorised any agent in connection with the interview process.

Scan to pre-register for the walk-in on 22nd Feb

VEENA WORLD
 Travel. Explore. Celebrate Life.

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RECRUITMENT OF ASSISTANT - 2025

Reserve Bank of India invites applications from eligible candidates for the post of Assistant (550 posts) in various offices of the Bank. Selection for the post will be through a country-wide centre-wise competitive two phase Online Examination and Language Proficiency Test. The full text of advertisement will be available on the Bank's website (www.rbi.org.in) in the third week of February 2026 and is also being published in Employment News/ Rozgar Samachar. Applications will be accepted only online through the Bank's website.

Important Dates:

Application Submission Window and Payment of Examination Fees Online	February 16, 2026 - March 08, 2026
Date of Preliminary Online Examination (Tentative)	April 11, 2026
Date of Main Online Examination (Tentative)	June 07, 2026

"Don't get cheated by E-mails/SMS/ Calls promising you money"

INDIAN INSTITUTE OF TECHNOLOGY BOMBAY
 Powai, Mumbai - 400 076

Advertisement No. RECT/ADMIN001/2026

Indian Institute of Technology Bombay, an Institute of national importance adjudged as Institute of Eminence, invites online application for following position(s) vacancy (ies) (in the post(s)):

Sr. No.	Name of the Post	Pay Details	No. of Position(s)/ Vacancy (ies) & Reservation
1.	Technical Officer (Scale-I) (Job Ref. No. 50866591)	Pay Level 10 (56100-177500)	1 Position (UR)
2.	Technical Officer (Scale-II) (Job Ref. No. 50865409)	Pay Level 10 (56100-177500) (OBC-NCL)	1 Position (UR)
3.	Jr. Trained Graduate Teacher - Mathematics (Job Ref. No. 50854945)	Pay Level 6 (35400-112400)	1 Position (UR)
4.	Jr. Trained Graduate Teacher - Science (Job Ref. No. 50804062)	Pay Level 6 (35400-112400)	1 Position (UR)
5.	Jr. Trained Graduate Teacher - Marathi (Job Ref. No. 50866399)	Pay Level 6 (35400-112400)	1 Position (UR)
6.	Jr. Trained Graduate Teacher - Social Studies (Job Ref. No. 50854200)	Pay Level 6 (35400-112400)	1 Position (UR)
7.	Technical Superintendent - Backlog Vacancy (Job Ref. No. 50866015)	Pay Level 6 (35400-112400)	1 Position (SC)
8.	Technical Superintendent (Job Ref. No. 50775176)	Pay Level 6 (35400-112400)	1 Position (UR)
9.	Technical Superintendent - Backlog Vacancy (Job Ref. No. 50867576)	Pay Level 6 (35400-112400)	1 Position (SC)
10.	Technical Superintendent (Job Ref. No. 50869051)	Pay Level 6 (35400-112400)	1 Position (SC)
11.	Technical Superintendent (Job Ref. No. 50869052)	Pay Level 6 (35400-112400)	1 Position (EWS)
12.	Technical Superintendent - Backlog Vacancy (Job Ref. No. 50864183)	Pay Level 6 (35400-112400)	1 Position (SC)
13.	Jr. Engineer - Backlog Vacancy (Job Ref. No. 50869511)	Pay Level 6 (35400-112400) (OBC-NCL)	1 Position (UR)
14.	Technical Superintendent - Backlog Vacancy (Job Ref. No. 50860424)	Pay Level 6 (35400-112400) (OBC-NCL)	1 Position (UR)
15.	Technical Superintendent - Backlog Vacancy (Job Ref. No. 50873902)	Pay Level 6 (35400-112400) (1 SC, 1 OBC-NCL)	2 Positions (UR)
16.	Jr. Lab Assistant (Job Ref. No. 50755779)	Pay Level 3 (21700-69100)	1 Position (EWS)
17.	Temp. Jr. Primary Teacher (Job Ref. No. 50873909)	Pay Level 5 (17000-69100) (1 OBC-NCL, 1 UR)	2 Positions (UR)

For details regarding detailed educational qualifications, experience, general instructions etc., visit IIT Bombay website www.iitb.ac.in/career/apply
 The date of closing of online application interface is 16.03.2026
 Date: 17.02.2026 REGISTRAR

RAMSHETH THAKUR PUBLIC SCHOOL, ULWE
 CBSE Affiliation No. 1131483 School Code: 31472 UIDSE No. 2724410042
 Plot No. 01 & 02, Sector-12, Ulwe, T. A. - Panvel, Dist. - Raigad - 410206.
 Contact No. 022-27212067, 7710007262,
 Email: rtpsulwe@gmail.com, Website: www.rtpsulwe.com

STAFF RECRUITMENT

Applications are invited for the following positions for appointment in the Academic Year 2026-27

As our institution continues to grow, we are seeking passionate and dedicated educators who are committed to inspiring young minds and contributing to our vision of academic excellence.

POST & SUBJECT	No. of position	QUALIFICATIONS & ELIGIBILITY
TGT English (1) Hindi (1)	2	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks Bachelor of Education (B.Ed.) is mandatory Prior teaching experience in a CBSE school is mandatory CTET (Central Teacher Eligibility Test) qualification is preferred
Teacher cum Assistant Co-ordinator (Pre-Primary)	1	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks Bachelor in Education (B.Ed.) or Early Childhood Care & Education (E.C.C.E.) is Mandatory 3 Years of experience in a CBSE school is preferred
PRT English (2) Marathi (1) Science (1) Social Science (1)	6	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks Bachelor of Education (B.Ed.) is mandatory Prior teaching experience in a CBSE school is preferred CTET (Central Teacher Eligibility Test) qualification is preferred
Dance Teacher	1	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks B.P.A.
Art & Craft Teacher	1	<ul style="list-style-type: none"> Graduate or Post-Graduate with a minimum of 50% marks A.T. or B.F.A. or Diploma in Fine Art/Painting / Drawing & painting
Music Teacher	1	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks Sangeet Visharad or BA in Music followed by a 2 Years Diploma / Certificate in Music
Librarian	1	<ul style="list-style-type: none"> Graduate or Post-Graduate in the relevant subject with a minimum of 50% marks B.L.B / M.L.B is mandatory 3 Years of experience in a CBSE school is preferred

Note: To apply, interested candidates should submit their resume/cv, a passport-sized photograph and self-attested copies of all relevant documents (Academic credentials). Applications can be sent via post to the Chairman, JBSP Sanstha, Ramsheth Thakur Public School, Ulwe at Plot No. 01 & 02, Sector-12, Ulwe, Navi Mumbai - 410206. Alternatively, applications may be submitted by email to rtpsulwe@gmail.com

The deadline for all submissions is Saturday, 28th February, 2026. For Additional Information Contact: 771007262 / 771009080

Shri. Ramsheth Thakur (Ex. M.P.)
 Chairman, Janardan Bhagat Shikshan Prasarak Sanstha, Panvel

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
 (An Indian Public Limited Company) (A Member of the Exchange of India)
 CONCOR BHAWAN, C-1, Mathura Road, New Delhi - 110017

EXPRESSION OF INTEREST (E.O.I)

CONCOR invites Expression of Interest (E.O.I) from the experienced, reputed manufacturers and service providers for supplying the 20' & 40' High Cube Reefer Containers with passive cooling technology. Important dates are as under -

E.O.I No: CONCOR/ SUPPLY REFRIGERATED CONTAINERS: E.O.I/2025-26
 Name of Work: EXPRESSION OF INTEREST FOR SUPPLY OF REFRIGERATED CONTAINERS EQUIPPED WITH PASSIVE COOLING TECHNOLOGY
 Publication of E.O.I: On 19/02/2026
 Last Date & Time of submission of E.O.I: Up to 05.03.2026 (up to 18:00 hrs)

Interested parties to visit detailed terms and conditions of an EOI uploaded on the www.concor.co.in or govtproc.in (before submitting the proposal). Kindly visit website regularly. CONCOR reserves the right to reject any or all of the applications without assigning any reasons therefor.
Executive Director (CC, SAN, CSR & CPRO)

Bank of India
 Relationship beyond banking

Pune Recovery Branch-1162/B Ganesh Khind-University Road
 Next to Hardik Hospital, Shivajinagar Pune-411005
 Ph. No. 020-25536090 Email : RecoveryPune@bankofindia.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction sale notice for sale of immovable/movable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrowers and Guarantors that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic/Physical Possession of which has been taken by the Authorised Officer of the Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/Secured Creditor from the respective borrower(s) and guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties

Last date for submission of bid for all properties 10/03/2026.
 E Auction of all properties on 10/03/2026 from 11:00 AM to 5:00PM

S. N.	Name of Branch and Name Address of Borrowers / Guarantors and Outstanding Amount	Brief Description of Property	Reserve Price (Rs. in lakhs)	Date Of Possession & Type Of Possession Bid Increase Amount	QR Code of location of the Property
			EMD (Rs. in lakhs)	Date of Inspection	
1.	Branch- Pune Recovery Name of the A/C- Videocon Industries Limited Amount Outstanding: 3392.92 Lakhs + UCI + Other Charges w.e.f 12.05.2016	Bungalow Plots No. 3, Survey No. 169, City Survey No. 1627 (part) village Marol, maroshi taluka Andheri at Royal Palm, Goregaon East, Mumbai 400065 Admeasuring 621.45 Sq Mts, owned by VRIL	259.38 25.94 02.03.2025	28.02.2024 (Symbolic) Rs. 1,00,000	
2.	3392.92 Lakhs + UCI + Other Charges w.e.f 12.05.2016	Bungalow Plots No. 11, Survey No. 169, City Survey No. 1627 (part) village Marol, maroshi taluka Andheri at Royal Palm, Goregaon East, Mumbai 400065 Admeasuring 621.45 Sq Mts, owned by VRIL	558.53 55.86 02.03.2025	28.02.2024 (Symbolic) Rs. 1,00,000	

Details of Encumbrance known to the secured creditors. No known Encumbrance

The auction sale will be online e-auction/bidding on "AS IS WHERE IS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS" through the Website <https://BAANKNET.com> (auction-posted dated 10/03/2026 from 11:00 am to 05:00 pm for detailed terms and conditions of the sale, please refer to link provided in bank of India (secured creditor) website www.bankofindia.co.in/DynamicTender or <https://BAANKNET.com/eaction-psi/>)

Date : 18.02.2026
 Place : Pune

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002 Authorised Officer, Bank of India

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 4 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Debtors) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RGVPL VENTURES PRIVATE LIMITED

Relevant Particulars

- Name of corporate debtor: RGVPL Ventures Private Limited (26/11/2025)
- Date of incorporation of corporate debtor: 26/11/2025
- Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Mumbai
- Corporate Identity No. / Limited Liability Identification No. of corporate debtor: US100M00206PCL157592
- Address of the registered office and principal office of any of corporate debtor: Regt. Office: 502, Plot No. 95/94, Prabhur Colony, Santacruz East, Mumbai, Maharashtra, India, 400055. Principal Office: 204, First Floor, Jangam Station, Jangam, South Delhi, New Delhi - 110034. Email id - info@rgvpl.in
- Insolvency commencement date in respect of corporate debtor: 11/08/2026 (180 days from the order dated 18-02-2026)
- Name and registration number of the insolvency professional acting as interim resolution professional: NPI Insolvency Professionals Private Limited (NPI Reg. No. BB/IPC/040/19A/2, 2022-23, 50021)
- Address and e-mail of the interim resolution professional, as registered with the Board: Correspondence Address: 50th Floor, 3003, 2nd Zn, 21, Near Anand Hotel, Sakinaka Bypass Road, Thane, Maharashtra - 400075. Process Email Id - info@npiinsolvency.com For filing claims, please go to the claims section of below mentioned website: <https://www.concor.co.in/>
- Latest date for submission of claims: 04/03/2026
- Class of creditors: If any under clause (b) of sub-section (1A) of section 23, mentioned by the interim resolution professional: Not Applicable
- Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three classes for which class): (a) Secured Creditors (b) Details of authorized representative as available at: (c) www.ibbi.gov.in (d) info@npiinsolvency.com
- Latest date for submission of claims: 04/03/2026
- Class of creditors: If any under clause (b) of sub-section (1A) of section 23, mentioned by the interim resolution professional: Not Applicable
- Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three classes for which class): (a) Secured Creditors (b) Details of authorized representative as available at: (c) www.ibbi.gov.in (d) info@npiinsolvency.com
- Latest date for submission of claims: 04/03/2026
- Class of creditors: If any under clause (b) of sub-section (1A) of section 23, mentioned by the interim resolution professional: Not Applicable
- Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three classes for which class): (a) Secured Creditors (b) Details of authorized representative as available at: (c) www.ibbi.gov.in (d) info@npiinsolvency.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court-1 has ordered the commencement of a Corporate Insolvency Resolution Process of the RGVPL Ventures Private Limited. The creditors of RGVPL Ventures Private Limited, are hereby called upon to submit their claims with proof on or before 04-03-2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Specify class in Form CA, NA).

Submission of false or misleading proofs of claim shall attract penalties.

Date: February 19, 2026
 Place: Ahmedabad

IPE - NPI Insolvency Professionals Private Limited Through its Director - Mr. Ritesh Prakash Aditya Appointed as Interim Resolution Professional in the Matter of RGVPL Ventures Private Limited (IBBI Reg. No. BB/IPC/040/19A/2, 2022-23, 50021)
 Validity of AFA: December 31, 2026
 Email for Correspondence: info@npiinsolvency.com

KIROSOKAR BROTHERS LIMITED
 A Kirloskar Group Company
 Registered Office: Yambura, S. No. 98 (3) 7, Plot No. 3, Baneer, Pune - 411 045.
 CIN No.: L29113PN180PLOC000670

Notice - Special Window for re-ldgement of transfer requests of physical shares

Notice is hereby given that the Securities and Exchange Board of India vide its circular No. HO/38/1311/2025-MRSD-P001/0750/2026 dated January 30, 2026 has provided special window of one more year from February 05, 2026 to February 04, 2027 for re-ldgement of transfer requests of physical shares which were submitted by the investors prior to April 01, 2019, however, rejected / returned by the Company's RTA due to deficiencies. Investors are requested to take advantage of this Special Window and refer above SEBI circular for further details.

For KIROSOKAR BROTHERS LIMITED Sd/-
 Devang Trivedi
 Company Secretary

Place : Pune
 Date : February 19, 2026
 * Tel: +91 20 6721 4444
 * Email: grivenevans.redressal@kbi.co.in * Website: www.kirosokarpumps.com

WIZZMONI FINANCIAL SERVICES LIMITED
 (formerly Unionmi Financial Services Limited)
 Regd. No. 12 & 13 Ground Floor, North Block, Mangal Centre, Dickenson Road, Bangalore - 560 042. CIN No. U05110KA1999PLC016175

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by WIZZMONI FINANCIAL SERVICES LIMITED (formerly Unionmi Financial Services Limited) on 23.02.2026 at 10:00 am at the respective centers given below. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Auction Center Address & Loan Nos: MUMBAI - ANDHERI (MU - 101-105), FIRST FLOOR, EXPRESS CHAMBERS, ANDHERI-KURLA ROAD, Contact: 755262273/2217173. MUMBAI - BORIVALI (MB - BUILDING NO 3, SHOP 12, DIKONSUMER NAGAR, KORA KENDRA OFFELY VERIDGE, BORIVALI(W), Contact: 9323599928/ 2170994. MUMBAI - MIRA ROAD (MU - OFFICE NO 1,2,3, FIRST FLOOR, S2 - SHOPPING CENTRE, BUILDING NO A, 63/64, SHANTHI-401107, Contact No. 9819142430) 2170760, 2244154, 2171136, 2151598.

(Reserve the right to alter the number of accounts to be auctioned &/ postpone/ cancel the auction without any prior notice)

EXPRESS CAREERS

भारतीय रिजर्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RECRUITMENT OF ASSISTANT - 2025

Reserve Bank of India invites applications from eligible candidates for the post of Assistant (650 posts) in various offices of the Bank. Selection for the post will be through a country-wide centre-wise competitive two phase Online Examination and Language Proficiency Test. The full text of advertisement will be available on the Bank's website (www.rbi.org.in) in the third week of February 2026 and is also being published in Employment News Rozgar Samachar. Applications will be accepted only online through the Bank's website.

Important Dates:
 Application Submission Window and Payment of Examination Fees Online: February 16, 2026 - March 08, 2026
 Date of Preliminary Online Examination (Tentative): April 11, 2026
 Date of Main Online Examination (Tentative): June 07, 2026

"Don't get cheated by E-mails/ SMSs/ Calls promising you money"

Dhyanoday Prashikshan Sevasthali Banasha's
FORESIGHT COLLEGE OF COMMERCE (FCC)
 (Affiliated to Savitribai Phule Pune University / Govt of Maharashtra and Government of Maharashtra)
 (A UGC/AICTE APPROVED COLLEGE)
 101, NACA Complex, New Road, Pune-411005
 Mob: 974445481 / 974445483, Email: info@fsgcc.ac.in

APPOINTMENTS

Application are invited for the following Teaching posts:

POST	COURSE / SUBJECT	NO. OF POSTS
LIBRARIAN		01
ASSISTANT PROFESSOR	COMMERCE	03
ASSISTANT PROFESSOR	Bachelor of Commerce in Business Management - B.Com. (BM)	02
ASSISTANT PROFESSOR	Bachelor of Commerce in International Business - B.Com. (IB)	01
ASSISTANT PROFESSOR	Bachelor of Commerce in Computer Application - B.Com. (CA)	02

Qualification, Experience, and scale of pay as per Savitribai Phule Pune University / Govt of Maharashtra and Govt Norms. Only Qualified, eligible candidates should apply along with resume, attested copies of certificate and two passport size colour photographs within 15 days from the advertisement and submit to college office personally or by post.

The above posts are open to all.

Shri Gajanan Maharaaj
SHRI SANT GAJANAN MAHARAJ COLLEGE OF ENGINEERING, SHEGAON-444203, DIST-BULDHANA (M.S.)
 Ph. Nos. 8669638081&2

Website: www.ssgmce.ac.in Email: principal@ssgmce.ac.in

RECRUITMENT

Applications are invited from qualified candidates for the position of Assistant Professor in Computer Science and Engineering. Qualifications: As per AICTE Guidelines i.e. B.E./B.Tech. and M.E./M.Tech. in the relevant discipline with first class. Candidates who have completed a Post Graduate Degree in VLSI Design may also be considered for the position.

How to apply: Interested candidates should send their applications on plain paper along with an updated resume to the email principal@ssgmce.ac.in on or before 5th March 2026.

Note:
 1. Preference will be given to candidates with prior teaching experience.
 2. Salary is negotiable for qualified candidates with relevant experience.
 3. All Rights are reserved with the Competent Authority.

Principal
 1802206

Indian Law Society,
 Pune - 411 004
 Tel: 020-2565 6775/80

Invites application for Program Manager - 2, Assistant Program Manager - 1, Senior Legal Fellows - 2, Junior Legal Fellows - 2, Social Work Fellows - 2, Administrative & MIS Officer - 1, Office Attendant - 1 on contractual basis for Pune & Kolhapur Locations.

For details, please visit <https://islaw.edu/>

Hon. Secretary,
 Indian Law Society

Mumbai Port Authority

Applications are invited from eligible Indian Nationals for engagement as Jr. Professional Interns purely on contract basis.

Last date of receiving applications is 10/03/2026.

For details regarding educational qualifications, age, experience, application format etc., please visit our website www.mumbaiport.gov.in (people & career jobs).

M/PA-50-2025 (Head of Department)

INDIAN INSTITUTE OF TECHNOLOGY BOMBAY
 Powai, Mumbai - 400 076

Advertisement No. RECT/ADMIN001/2026

Indian Institute of Technology Bombay, an Institute of national importance adjudged as Institute of Eminence, invites online application for following position(s)/ vacancy (ies) of the post(s):

Sr. No.	Name of the Post	Pay Details	No. of Position(s)/ Vacancy (ies) & Reservation
1.	Technical Officer (Scale-I) (Job Ref. No. 50866591)	Pay Level 10 (56100-177500)	1 Position (UR)
2.	Technical Officer (Scale-I) (Job Ref. No. 50865409)	Pay Level 10 (56100-177500)	1 Position (OBC-NCL)
3.	Jr. Trained Graduate Teacher- Mathematics (Job Ref. No. 50854945)	Pay Level 8 (35400-112400)	1 Position (UR)
4.	Jr. Trained Graduate Teacher- Science (Job Ref. No. 50804062)	Pay Level 8 (35400-112400)	1 Position (UR)
5.	Jr. Trained Graduate Teacher- Marathi (Job Ref. No. 50856639)	Pay Level 8 (35400-112400)	1 Position (UR)
6.	Jr. Trained Graduate Teacher- Social Studies (Job Ref. No. 50864200)	Pay Level 8 (35400-112400)	1 Position (UR)
7.	Technical Superintendent- Backlog Vacancy (Job Ref. No. 50866015)	Pay Level 6 (35400-112400)	1 Position (SC)
8.	Technical Superintendent (Job Ref. No. 50775178)	Pay Level 6 (35400-112400)	1 Position (UR)
9.	Technical Superintendent - Backlog Vacancy (Job Ref. No. 50867576)	Pay Level 6 (35400-112400)	1 Position (SC)
10.	Technical Superintendent (Job Ref. No. 50868051)	Pay Level 6 (35400-112400)	1 Position (SC)
11.	Technical Superintendent (Job Ref. No. 50866052)	Pay Level 6 (35400-112400)	1 Position (EWS)
12.	Technical Superintendent - Backlog Vacancy (Job Ref. No. 50864183)	Pay Level 6 (35400-112400)	1 Position (SC)
13.	Jr. Engineer - Backlog Vacancy (Job Ref. No. 50895111)	Pay Level 6 (35400-112400)	1 Position (OBC-NCL)
14.	Technical Superintendent - Backlog Vacancy (Job Ref. No. 50860042)	Pay Level 6 (35400-112400)	1 Position (OBC-NCL)
15.	Technical Superintendent - Backlog Vacancy (Job Ref. No. 50873902)	Pay Level 6 (35400-112400)	2 Positions (1 SC, 1 OBC-NCL)
16.	Jr. Lab Assistant (Job Ref. No. 50775779)	Pay Level 3 (21700-68100)	1 Position (EWS)
17.	Temp. Pre-Primary Teacher (Job Ref. No. 50873906)	EA2 (21700-69100)	2 Positions (1 OBC-NCL, 1UR)

For details regarding essential educational qualification, experience, general instructions etc., visit IIT Bombay website <https://www.iitb.ac.in/career/apply>

The date of closing of online application interface is 16.03.2026

Date : 17.02.2026 REGISTERAR

श्री छत्रपती राजर्षी शाहू अवंत को-ऑप. बँक लि., बीड
 पुणे कार्यालय, "जयनारायण" जयनारायण रोड, बीड
 मोबा. नं. (020)2222979, 2262979

प्राविष्टि

बीड कार्यालय पदाची भरणी करण्याची संधी आहे. पुढील जाहीरनाम्यात असा जय शिवाजी 04/03/2026 पर्यंत बीडची वेबसाईट <https://shahubank.in> व Online Recruitment पोर्टल वर पोस्ट करित दिलेल्या सूचनांनुसार सोबतचा Pdf / Word मध्ये, वही. Png / Jpeg काही काळीत मुलत अर्जासोबत कळवावे.

क्र.	पदाचे नाव	जमा	शैक्षणिक पातळा	प्राधान्य
1.	उप ब्युटलर (General Manager)	02	CA (Chartered Accountant)	हाकाची शिकवण मुला कार्यवाहनात विमान व बसचा अनुभव (सय वर्षात) असणे आवश्यक आहे.
2.	उप ब्युटलर (Asst. Branch Manager)	02	CA (Chartered Accountant)	हाकाची शिकवण अल्पतम असणे आवश्यक (सय वर्षात) असणे आवश्यक आहे.
3.	शाखा ब्युटलर (Branch Manager)	04	एच.बी.ए./एच.डी.ए., एम.बी.ए. (आर्थिक) किंवा एम.बी.ए. (आर्थिक) (JAIIB/CAIB) असणे आवश्यक.	हाकाची शिकवण शाखा कार्यवाहनात विमान व बसचा अनुभव (सय वर्षात) असणे आवश्यक आहे.
4.	शाखा सहायक (Asst. Branch Manager)	04	एच.बी.ए./एच.डी.ए., एम.बी.ए. (आर्थिक) किंवा एम.बी.ए. (आर्थिक) (JAIIB/CAIB) असणे आवश्यक.	हाकाची शिकवण शाखा कार्यवाहनात विमान व बसचा अनुभव (सय वर्षात) असणे आवश्यक आहे.

जाहीरनाम्यात नमूद असलेल्या कोणत्याही पदाची शिकवण नसल्यास, निवड घेण्यात येणारे शिकवण आहे. जाहीरनाम्यात नमूद असलेल्या कोणत्याही पदाची शिकवण नसल्यास, निवड घेण्यात येणारे शिकवण आहे. जाहीरनाम्यात नमूद असलेल्या कोणत्याही पदाची शिकवण नसल्यास, निवड घेण्यात येणारे शिकवण आहे. जाहीरनाम्यात नमूद असलेल्या कोणत्याही पदाची शिकवण नसल्यास, निवड घेण्यात येणारे शिकवण आहे.

पुणे कार्यालयी अधिकारी,
 श्री छत्रपती राजर्षी शाहू अवंत को-ऑप. बँक लि., बीड

See India and the World
 without spending a single rupee from your pocket.

Not everyone gets paid to travel...
Assistant Tour Managers and Tour Managers do!

At Veena World, Assistant Tour Managers start with hands-on experience - managing guests, coordinating logistics, and learning travel from the ground up. Today, nearly 400 Tour Managers and Assistant Tour Managers power our on-ground guest experience. With the right mindset, skills, and performance, Assistant Tour Managers grow into full fledged Tour Managers. That's when the world truly opens up.

Career growth based on performance
 Asst Tour Manager(India) - Tour Manager(India) - Tour Manager(World)
 Many of our Tour Managers have travelled to 50-75 countries while building a stable and respected career in the travel industry.

Walk-in Interview
 for Assistant Tour Managers
 Sunday, 22nd Feb 2026
 9 am to 1 pm at Veena World Corporate Office
 Neelkanth Corporate Park
 Vidyanagar (West)
 Mumbai - 400 086

Eligibility
 21-30 yrs | Graduate / HSC
 Fluent in Hindi, English + one regional Indian language
 People-centric, guest-serving mindset, calm, composed and physically travel-fit
 No addictions and vices
 Available during peak seasons (Apr-Jun & Oct-Dec)

If travel excites you, responsibility motivates you, and growth matters to you - this journey could be yours.

Bring along: Hard copy of your updated resume with a recent passport-size photograph.
 Note: Selected candidates will undergo training at the Corporate Office followed by a live tour in India. Training fee of ₹18,000 applies and is refundable after successful completion of one year.
 Caution: Veena World does not charge any interview fees and has not authorized any agent in connection with the interview process.

Scan to pre-register for the walk-in on 22nd Feb

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 Travel. Explore. Celebrate Life.

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